

7

NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION No. 229/ 2024/EZ

News item titled "large portion of forest area in Kamrup (M) under encroachment : Appearing in the Assam Tribune dated 06.11.24

.....Applicant

-Versus-

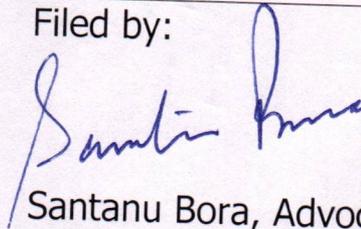
The State of Assam and Other

.....Respondents

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Filed by:



Santanu Bora, Advocate

E mail: advocatesbora@gmail.com

Ph. No. 9864176825



X

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 229 of 2024/EZ

In the Matter of:

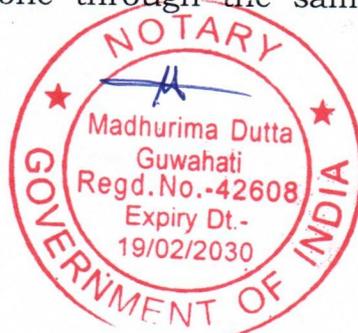
*News item titled "large portion of forest areas in Kamrup (M)
under encroachment: Govt. appearing in the Assam
Tribune dated 6.11.2024*

Affidavit in Reply on behalf of the Respondent No.1, The Principal Chief
Conservator of Forest, and Head Of Forest Force, Assam

I, Sandeep Kumar, son of Late Kameshwar Prasad, aged about 58 years, presently holding the post of the Principal Chief Conservator of Forest and Head of Forest Force, Assam, Panjabari, Guwahati-37 in the District of Kamrup (Metro), Assam do hereby solemnly affirm and state as follows: -

1. That I am the Principal Chief Conservator of Forest and Head of Forest Force, Assam, and as such, I am fully conversant with the facts and circumstances of the case.

2. That I have received the copy of the above-mentioned Original application and have gone through the same and understood the contents thereof.



Aloud by -
Sandeep Kumar
Principal Chief Conservator of Forest &
Head of Forest Force, Assam

Prakash Santan Pring
S.C., Assam, NE-7

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3. That I have also gone through the Orders and directions of the Hon'ble National Green Tribunal, Principal Bench, dated 19.11.2024, as well as that of Eastern Zone Bench, Kolkata dated 21.01.2025, directing the Respondents to file Counter Affidavits, hence, I am affirming this affidavit.

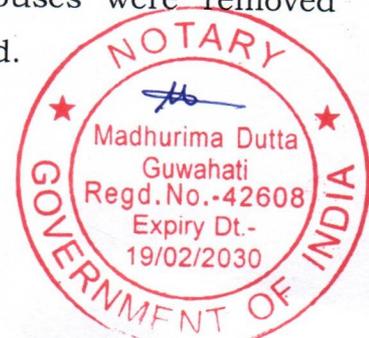
4. That I will traverse only through those portions which are relevant for the present purpose, as well as for which the clarifications are sought for. The portions of the Original application not replied to, shall not be treated as to be my admission.

5. That before entering into the facts and merits of the instant case, I would like to state that the news item published in the Assam Tribune dated 06.11.2024 is factually incorrect. In fact the Kamrup (M) district has 12 Reserved Forests covering an area of 28,380.09 hectares, out of which about 4,240.40 hectares of forest land is under encroachment, mainly in *South Kalapahar Reserved Forest, Fatasil Reserved Forest, Hengrabari Reserved Forest, Gotanagar Reserved Forest, Garbhanga Reserved Forest, Marakdola Reserved Forest, West Apricola Reseved forest and Matapahar Reserved Forest.*

The official records relating to total area of encroachment is enclosed herewith and marked as *Annexure -I.*

6. It is pertinent to mention that Government of Assam has always taken initiatives to control the encroachment on forest land and eviction drives are conducted from time to time to free the forest areas from encroachment.

Be it mentioned that during the year 2022-23, ten(10) eviction drives were conducted wherein 35 *kuchha* houses were removed clearing an area of 1.51637 hectares of forest land.



Sandeep Kumar
Principal Chief Conservator of Forest &
Head of Forest Force, Assam

X

Further, during the year 2023-24, six (6) eviction drives were conducted wherein 03 (three) *kuchha* houses were evicted clearing an area of 1.0241 hectares of forest land.

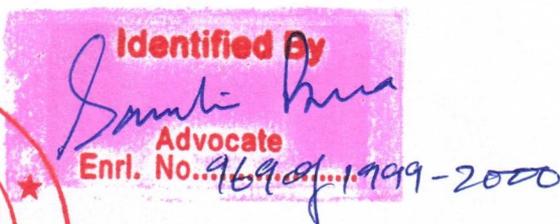
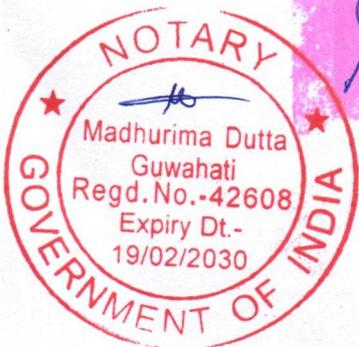
Again in the year 2024-25, five (5) eviction drives were conducted wherein 38 (thirty eight) *kuchha* houses and two *pucca* houses were removed clearing an area of about 1.016 hectares of forest land. These eviction drives were also covered in the Newspapers.

The Newspaper reports, including the letters of communication concerning encroachment and eviction, are enclosed herewith and marked as *Annexure -II*.

7. It is also humbly submitted that in and around Guwahati city, the threat of encroachment of forest land generally exists, and the forest department remains vigilant and conducts eviction drives to restrain the people from illegally occupying or encroaching the forest lands.

8. The answering deponent further submits that the claims received under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 are processed as per the provisions contained therein.

9. That the statements made out in the foregoing paragraphs are true to the best of my knowledge and belief and the same are also my respectful submissions before this Hon'ble Court and that I have not suppressed any material facts.



Solemnly affirmed before me this day, I certify that I read over and explained the contents to the declarant and that the declarant seemed perfectly to understand them.

06 MAR 2025

Sandeep Kumar
Deponent
Principal Chief Conservator of Forest &
Head of Forest Force, Assam

[Signature]
NOTARY
MADHURIMA DUTTA
Guwahati
Regd.No.-42608

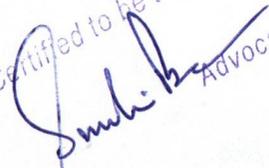
Annexure - I

Statement Name of Reserve Forest and Area Kamrup East Division

Sl. No.	Name of Division	Name of District	Name of the RF	Area of RF (in Ha)	Area under encroachment
1	Kamrup East	Kamrup Metro	South Kalapahar	70.00	54.00
2			Fatasil RF	670.44	452.00
3			Jalukbari RF	97.70	4.60
4			Gotanagar RF	171.00	142.00
5			Hengrabari RF	628.00	360.00
6			Sarania Hill RF	7.99	1.80
7		Kamrup Metro & Kamrup (R)	Garbhanga RF	18860.58	318.00
8		Kamrup Metro	Marakdola RF	1426.50	403.00
9			Apricola RF	6075.30	2500.00
10			Matapahar RF	225.00	0.00
11			Teteliguri RF	120.58	5.00
12			Chamata RF	27.00	0.00
			TOTAL	28,380.09	4,240.40

Submitted


 Divisional Forest Officer
 Kamrup East Division, Basistha
 Guwahati

Certified to be true copy

 Advocate

Ambaroke - II

A
27/12/24
B. Jee

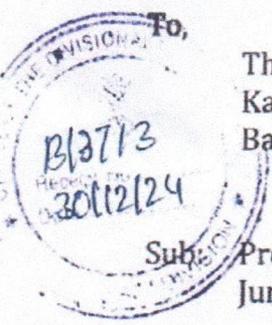


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GOVERNMENT OF ASSAM
OFFICE OF THE RANGE FOREST OFFICER : SOUTH GUWAHATI RANGE:
LOKHARA.

Memo No. SG/30/Encroachment /2024/990

Date: 26/12/2024



To,
The Divisional Forest Officer
Kamrup East Division,
Basistha, Guwahati-29

Sub: Present status of encroachment in deferent location under South Guwahati Range Jurisdiction.

Sir,

With reference to the subject cited above, I have the honour to inform you that as per previous reports there were 1118 no's of household and approximately 100 ha. area under encroachment inside Garbhanga RF. Further, as per the current google earth map there has been an increase in the area under encroachment covering approx. 120.18 ha (taking Garbhanga KML file as reference). Also, the total no's of household has increased by 105 houses thus making a total of 1223 no's of household as on date.

This is for favour of his kind information and necessary action.

Encl: Encroachment assessment report.

Yours faithfully,

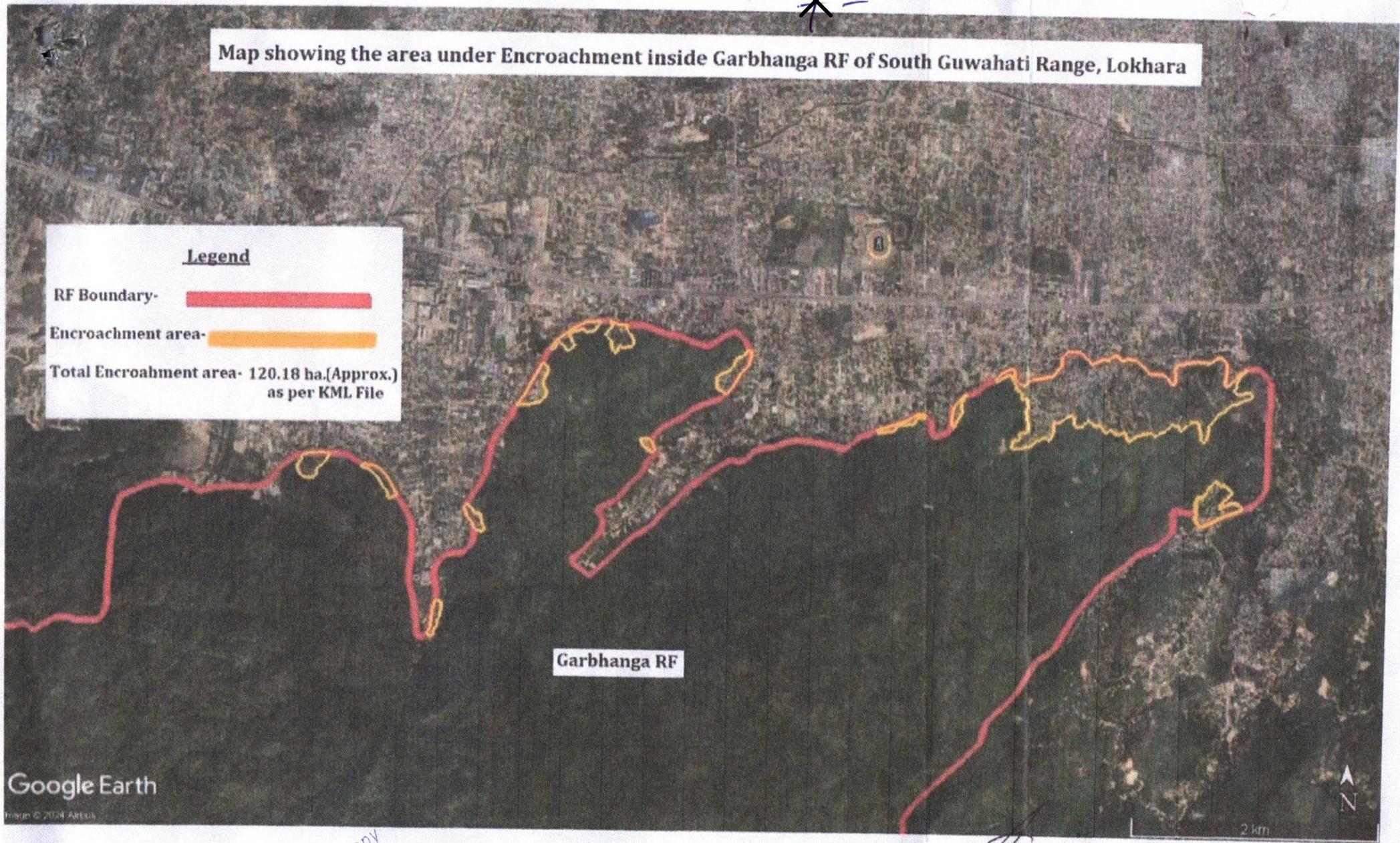
Range Forest Officer
South Guwahati Rang
Lokhara

Certified to be a true copy

Advocate



Map showing the area under Encroachment inside Garbhanga RF of South Guwahati Range, Lokhara



Certified to be true copy
[Signature]
 Advocate

[Signature]
 Range Forest Officer
 South Guwahati Range
 Lakhara


 GOVT. OF ASSAM
 :: OFFICE OF THE RANGE FOREST OFFICER :: GUWAHATI RANGE ::
SANTIPUR :: GUWAHATI-09

Memo No. G/50(B)/Encroachment/1437

Dt. 13/12/24

The Divisional Forest Officer,
Kamrup East Division,
Basistha, Guwahati-29.

Submission of encroachment data of Reserve Forest areas along with Google Earth Map.

Ref:- Your letter No. B/KE/Encroachment/6885-89 dt. 03/12/2024.

Sir,

With reference to the subject cited above, I have the honour to submit herewith the detail encroachment data of Reserve Forest areas namely Fatasil RF, Hengrabari RF, South Kalapahar RF, Sarania Hill RF, Gotanagar RF and Jalukbari RF along with Google Earth Maps which have been furnished by concerned Beat Officers under this Range.

The above is for favour of your kind information and necessary action.

Encl:- As stated above.

Yours faithfully


 Range Forest Officer
 Guwahati Range,
Guwahati-9

Certified to be true copy

 Advocate



GOVT. OF ASSAM

OFFICE OF THE BEAT FOREST OFFICER : FATASIL BEAT :
FATASIL : GUWAHATI-781009

Memo No. FB/5/Encroachment/116

Dt. 07/12/2024

To,

The Range Forest Officer
Guwahati Range
Santipur, Guwahati

Sub: Report regarding present position of encroachment data.

Ref: Your Memo No. G/50(B)/1387-91 dated 4.12.2024

Sir,

With reference to the subject mentioned above, I have the honour to submit herewith the current status of encroachment in Fatasil Reserve Forest.

The area of Fatasil Reserve Forest is 674 ha according to the notification year 1966. Current status of Fatasil RF is around 443 ha (approx) area under encroachment which is about 65.7% of the reserve forest land. The Google Earth Map showing the boundary of Fatasil RF and encroach free area inside RF is enclosed herewith for your kind ready reference. (Data collected from KML file of Fatasil Reserve Forest and Google Earth).

This is for favour of your kind onward necessary action.

Enclosed:- As stated above.

Yours faithfully

Trinayan R. V. Upamanyu, B.A.

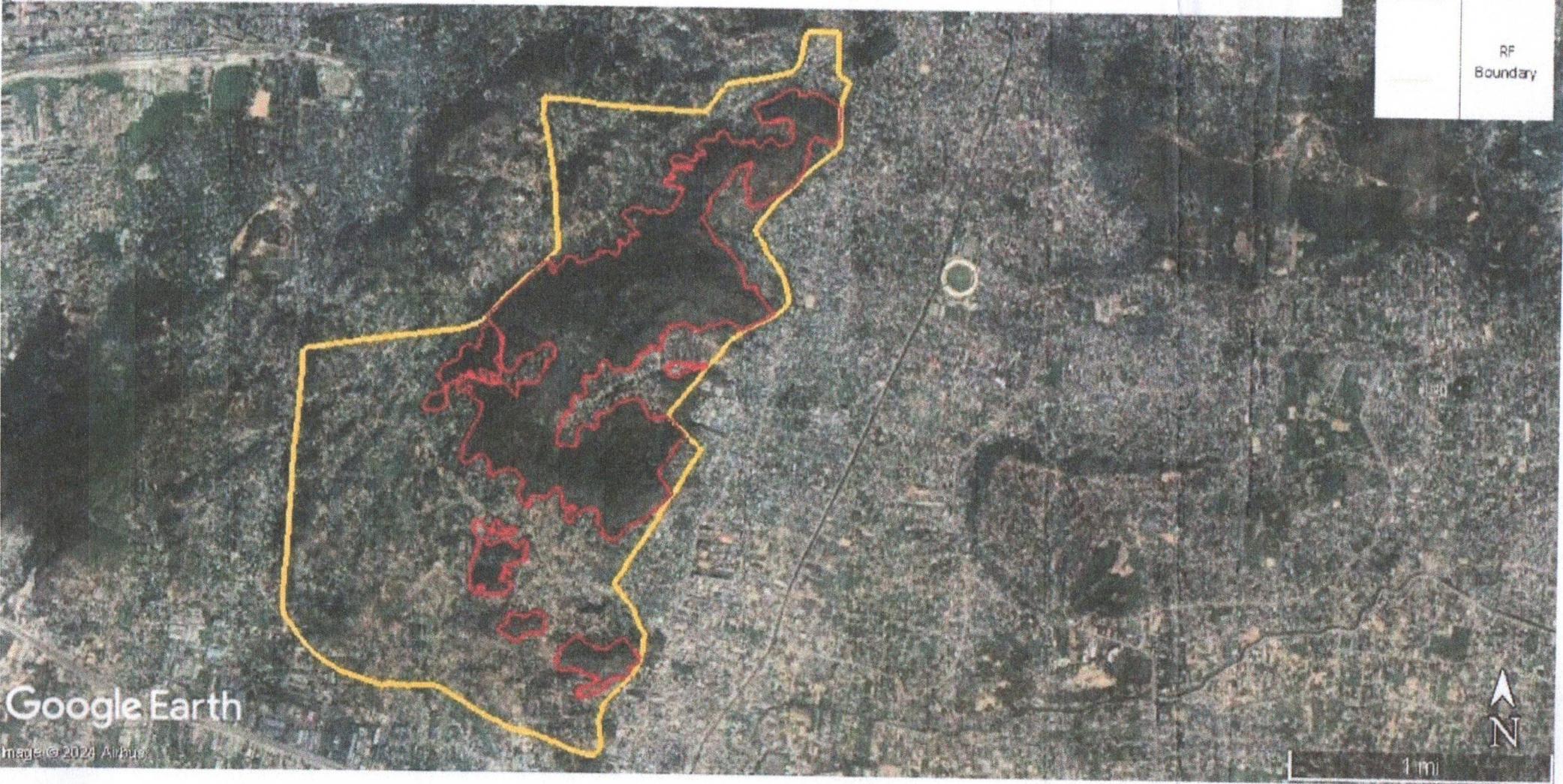
Beat Forest officer
Fatasil Beat

Certified to be true copy
[Signature]
Advocate

MAP OF FATASIL RESERVE FOREST SHOWING THE ENCROACHED FREE AREA

LEGENDS

	Encroached free areas
	RF Boundary



Certified to be true copy
Santhosh
 Advocate

Submitted -
 Sriyanar Av Upamanyya, FSI
 IIC Fatasil Boat.



— 11 —

GOVERNMENT OF ASSAM
OFFICE OF THE BEAT FOREST OFFICER
HENGRABARI BEAT
HENGRABARI::GUWAHATI

Memo No. HB/1/RF/38

dated 7th Dec, 2024

To,

The Range Forest Officer
 Guwahati Range
 Santipur, Guwahati

Sub: Report regarding present position of encroachment data

Ref: Your Memo No. G/50(B)/1387-91 dated 4.12.2024

Sir,

With reference to the subject mentioned above, I have the honour to submit herewith the current status of encroachment in Hengrabari Reserve Forest.

The area of Hengrabari Reserve Forest is 628.00 ha according to the notification year 1992. Current status of Hengrabari RF is around 440 ha area under encroachment which is about 75% of the reserve forest land. The Google Earth Map showing the boundary of Hengrabari RF (Green boundary line) and encroachment free area inside RF (Orange line) is enclosed herewith for your ready reference. (Data collected from KML file of Hengrabari Reserve Forest and Google Earth).

This is for favour of your kind onward necessary action.

Yours faithfully

Bidyut Das, fn-f
 Beat Forest Officer
 Hengrabari Beat

Smitish
 Advocate



Hengrabari RF

Write a description for your map.



Google Earth

Map © 2024 Earth

Certified to be true copy

Sanjib Kumar
Advocate



GOVERNMENT OF ASSAM
OFFICE OF THE BEAT FOREST OFFICER
KALAPAHAR BEAT

Memo No. KPB/13/Encroachment/918

dated 7th Dec, 2024

To,

The Range Forest Officer
 Guwahati Range
 Santipur, Guwahati

Sub: Report regarding present position of encroachment data

Ref: Your Memo No. G/50(B)/1387-91 dated 4.12.2024

Sir,

With reference to the subject mentioned above, I have the honour to submit herewith the current status of encroachment in South Kalapahar Reserve Forest.

The area of South Kalapahar Reserve Forest is 70.00 ha according to the notification year 1989. Current status of South Kalapahar RF is around 59.5 ha area under encroachment which is about 85% of the reserve forest land. The Google Earth Map showing the boundary of South Kalapahar RF (Green boundary line) and encroach free area inside RF (Orange line) is enclosed herewith for your ready reference. (Data collected from KML file of South Kalapahar Reserve Forest and Google Earth).

This is for favour of your kind onward necessary action.

Encl: As stated above.

Yours faithfully

Pranab Goswami, Fr-1
 Beat Forest Officer
 Kalapahar Beat
 Kalapahar Beat,
 Kalapahar

Certified to be true copy
[Signature]
 Advocate

- X -

Kalapahar RF

Write a description for your map



Google Earth

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Santhi Advocate

Santhi Advocate



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GOVT. OF ASSAM
: OFFICE OF THE BEAT FOREST OFFICER : NARENGI BEAT :
NARENGI : GUWAHATI

Memo No. NB/5/Emcr/2024/137

Dt. 11-12-2024

To,

The Range Forest Officer
Guwahati Range
Santipur, Guwahati

Sub: Report regarding present position of encroachment data.

Ref: Your Memo No. G/50(B)/1387-91 dated 4.12.2024

Sir,

With reference to the subject mentioned above, I have the honour to submit herewith the current status of encroachment in Sarania Hill Reserve Forest.

The area of Sarania Hill Fatasil Reserve Forest is 7.99 ha according to the notification year 1989. Current status of Sarania Hill RF is around 0.78 ha (approx) area under encroachment which is about 9.76% of the reserve forest land. The Google Earth Map showing the boundary of RF and encroached area inside RF is enclosed herewith for your kind ready reference.(Data collected from KML file of Sarania Hill Reserve Forest and Google Earth).

This is for favour of your kind onward necessary action.

Enclosed:- As stated above.

Yours faithfully

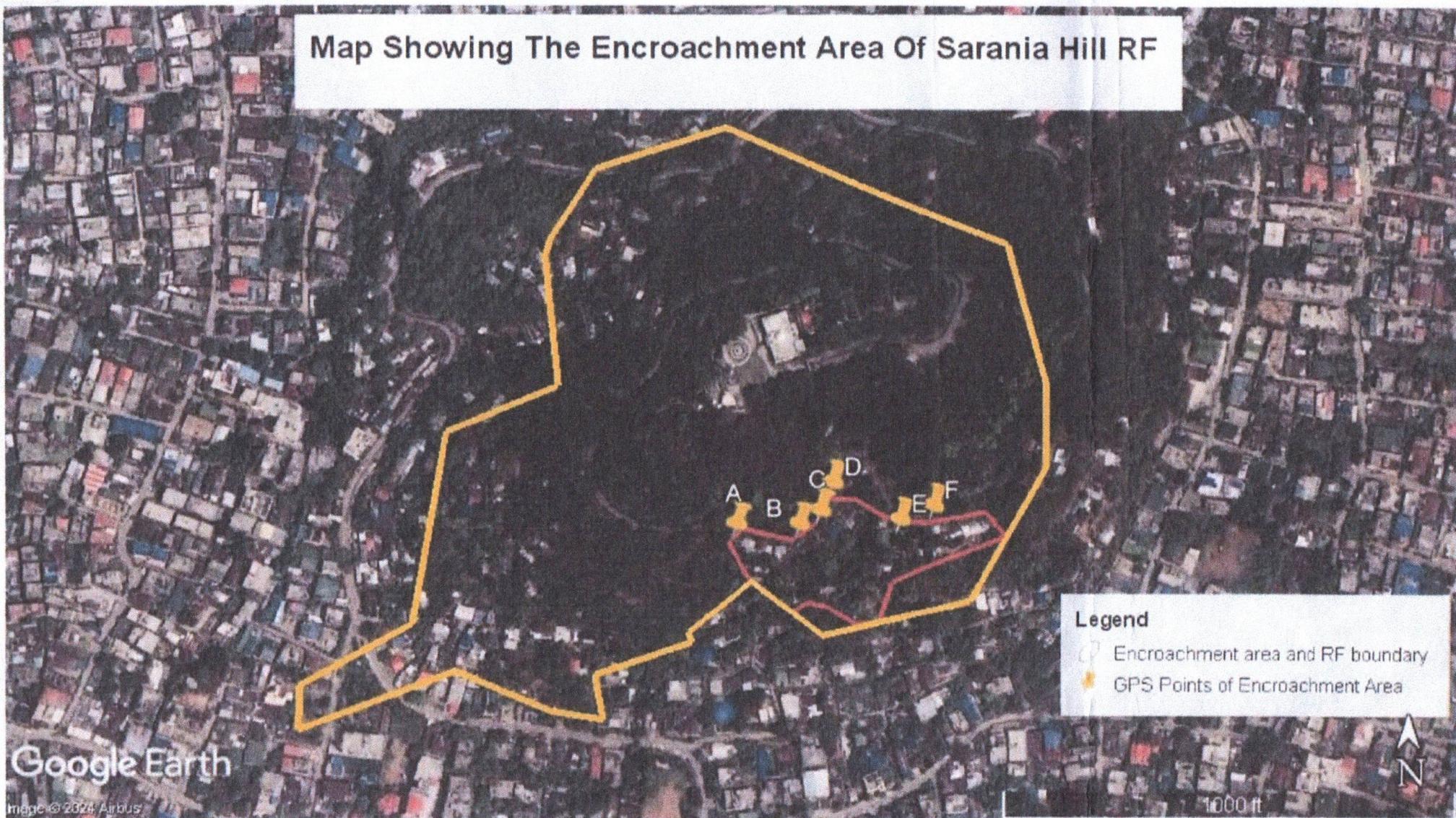
Ashwin K. Das
Beat Forest officer
Narengi Beat

Forest Beat Officer
Narengi Forest Beat Office
Guwahati.

Certified to be true copy
Smita R
Advocate

- 18 -

Map Showing The Encroachment Area Of Sarania Hill RF



Google Earth
Image © 2024 Airbus

Certified to be true copy
Sanku B...
Advocate

Adrian W. D...
Forest Bear Officer
Narengi Forest Bear Office
Guvand...

GOVT. OF ASSAM
 :: OFFICE OF THE BEAT FOREST OFFICER, KHANAMUKH BEAT :
 KHANAMUKH: GUWAHATI

Memo No. KM/8/Encroachment/ 324

Dt. 07/12/2024

To,



The Range Forest Officer
 Guwahati Range
 Santipur, Guwahati

Sub: Report regarding present position of encroachment data.

Ref: Your Memo No. G/50(B)/1387-91 dated 4.12.2024

Sir,

With reference to the subject mentioned above, I have the honour to submit herewith the current status of encroachment in Gotanagar Reserve Forest.

The area of Gotanagar Reserve Forest is 171.00 ha according to the notification year 1984. Current status of Gotanagar RF is around 129 ha area under encroachment which is about 76% of the reserve forest land. The Google Earth Map showing the boundary of Gotanagar RF (Green boundary line) and encroach free area inside RF (Yellow line) is enclosed herewith for your ready reference. (Data collected from KML file of Gotanagar Reserve Forest and Google Earth).

This is for favour of your kind onward necessary action.

Enclosed:- As stated above.

Yours faithfully

Intunumi Talukdar, B.A.

Beat Forest officer
 Khanamukh Beat

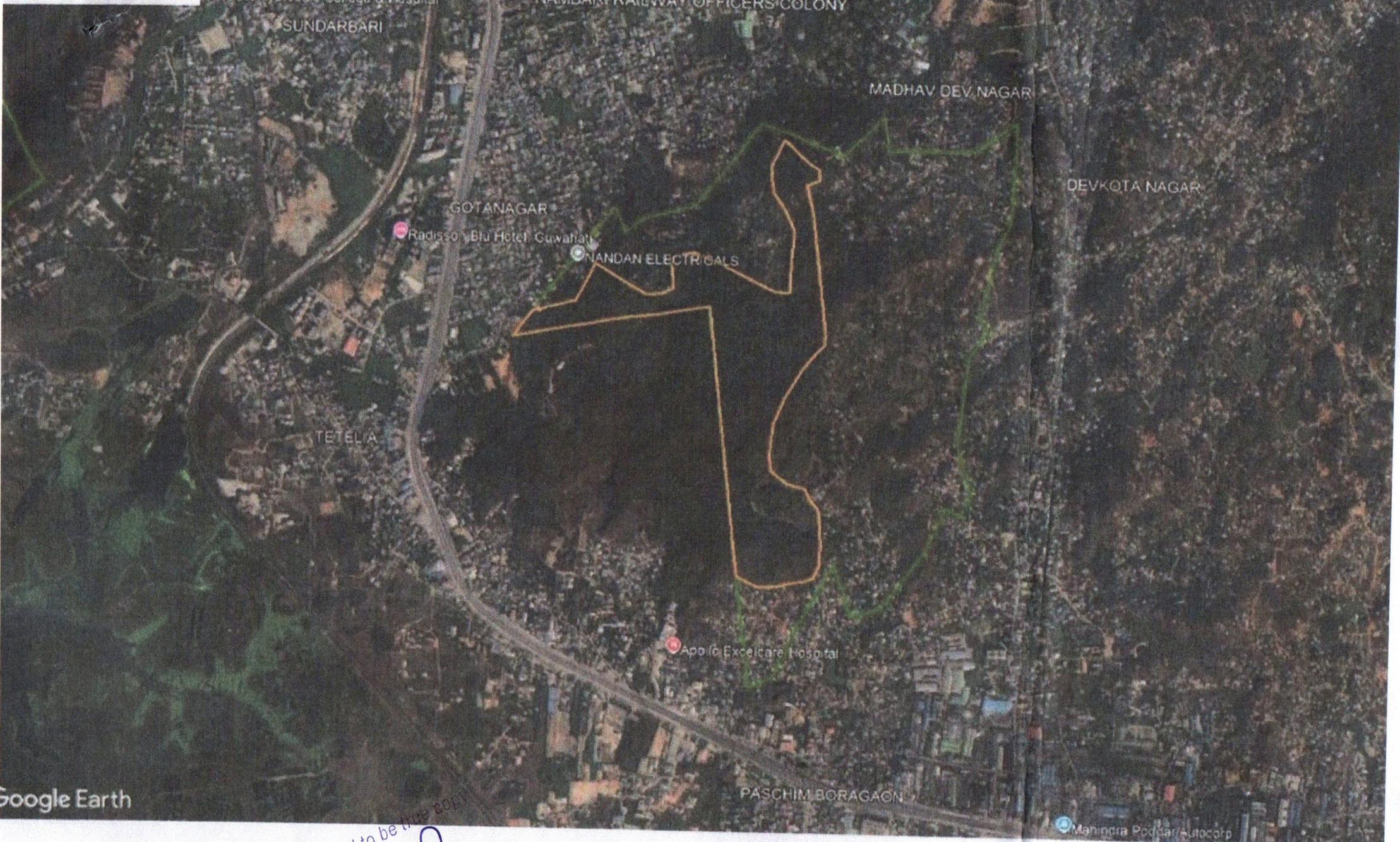
Sanli
 Advocate
 Certified to be true copy

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(13)

Gotanagar RF

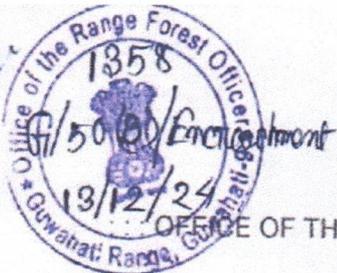
Write a description for your map



Google Earth

Certified to be true copy
Sandeep Prasad
 Advocate

Submitted
 Dhirendra Prasad, IAS



— X —

GOVT. OF ASSAM
OFFICE OF THE BEAT FOREST OFFICER, KHANAMUKH BEAT :
KHANAMUKH: GUWAHATI

Memo No. KM/8/Encroachment/325

Dt. 12/12/2024

To,

The Range Forest Officer
Guwahati Range
Santipur, Guwahati

Sub: Report regarding present position of encroachment data.

Ref: Your Memo No. G/50(B)/1387-91 dated 4.12.2024

Sir,

With reference to the subject mentioned above, I have the honour to submit herewith the current status of encroachment in Jalukbari Reserve Forest.

The area of Jalukbari Reserve Forest is 97.70 ha according to the notification year 1993. Current status of Jalukbari RF is around 15.5 ha area under encroachment which is about 15% of the reserve forest land. The Google Earth Map showing the boundary of Jalukbari RF (Yellow boundary line) and encroach free area inside RF (Red line) is enclosed herewith for your ready reference. (Data obtained from KML file of Jalukbari Reserve Forest and Google Earth).

This is for favour of your kind onward necessary action.

Enclosed:- As stated above.

Yours faithfully

Sankumani Debbarma, B.A.

Beat Forest Officer
Khanamukh Beat
Guwahati Range

Certified to be true
Sanku
Advocate



Map Showing The Encroachment Free Area Of Jalukbari Reserve Forest

- 20 -



Legend
 Encroach

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Certified to be true copy
 Advocate

Submitted
 Indramani Pathak



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26.12.24
M
26/12/24
Babeel
Aske RO to re submit
the report urgently
M
26/12/24



GOVT. OF ASSAM

OFFICE OF THE RANGE FOREST OFFICER: SONAPUR RANGE,
SONAPUR



Order No: SP/52/ Encroachment 647

Date: 24.12.2024

To,
The Divisional Forest Officer
Kamrup East Division
Basistha, Guwahati- 29

Sub:- Regarding submission of present position of encroachment data.
Ref:- Your Office letter No. B/KE/Encroachment/6855-89 dated 03.12.2024.
Sir,

With reference to the subject cited above, I have the honour to submit herewith the report of encroachment area in Reserve Forest under Sonapur Range.

This is for favour of your kind information and necessary action.

Enclosed: As Stated Above

Yours Faithfully

[Signature]
Range Forest Officer
Sonapur Range
Sonapur

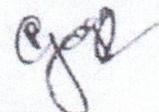
[Signature]
Certified to be true copy
Advocate

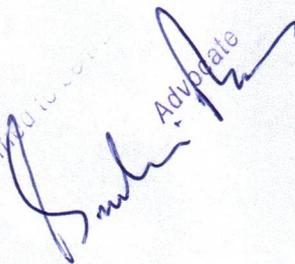
~~22~~

Encroachment data in Reserve Forests under Sonapur Range, Sonapur

Sl No	Name of RF	Area of RF (Ha.)	Encroachment area (Ha.)		Remarks
			Encroachment area (Ha.)	Remarks	
1.	West Apricola	6075.30	2575.10	FRC process is going on for 1839.44 Ha	As per notification area of West Apricola RF is 6075.30 Ha but in the Kml file the area is 5266 Ha which is an decrease of 809.30 Ha.
2.	Marakdola	1426.50	537.95	FRC process is going on for 234.332 Ha	As per notification area of Marakdola RF is 1426.50 Ha but in the Kml file the area is 1983 Ha which is an increase of 556.5 Ha.
3.	Matapahar	225	138.39		As per notification area of Matapahar RF IS 225 Ha but in the Kml file the area is 280 Ha which is an increase of 55 Ha.
4.	Teteliguri	120.58	6.99		As per notification area of Teteliguri RF is 120.58 Ha but in the Kml file the area is 126 Ha which is an increase of 5.42 Ha.
5.	Chamata	27	0.36		As per notification area of Chamata RF is 27 Ha but in the Kml file the area is 24.9 Ha which is an increase of 2.1 Ha.

Submitted by


RANGE FOREST OFFICER
 SONAPUR RANGE
 SONAPUR

Certified to be true

 Advocate

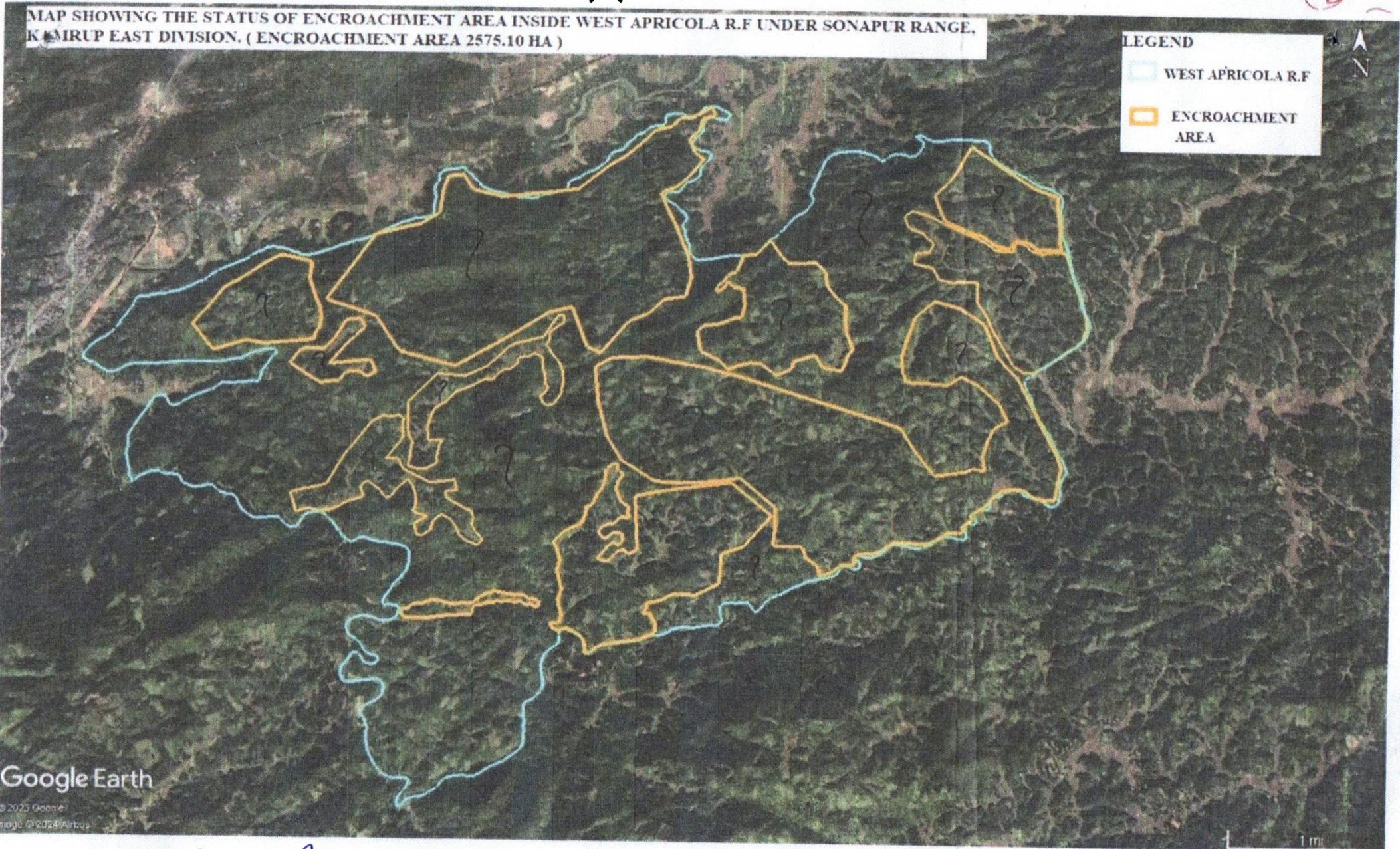
- 28 -

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MAP SHOWING THE STATUS OF ENCROACHMENT AREA INSIDE WEST APRICOLA R.F UNDER SONAPUR RANGE, KAMRUP EAST DIVISION. (ENCROACHMENT AREA 2575.10 HA)

LEGEND

- WEST APRICOLA R.F
- ENCROACHMENT AREA



Google Earth

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Image © 2024 Airbus

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[Signature]

Advocate

- 21 -

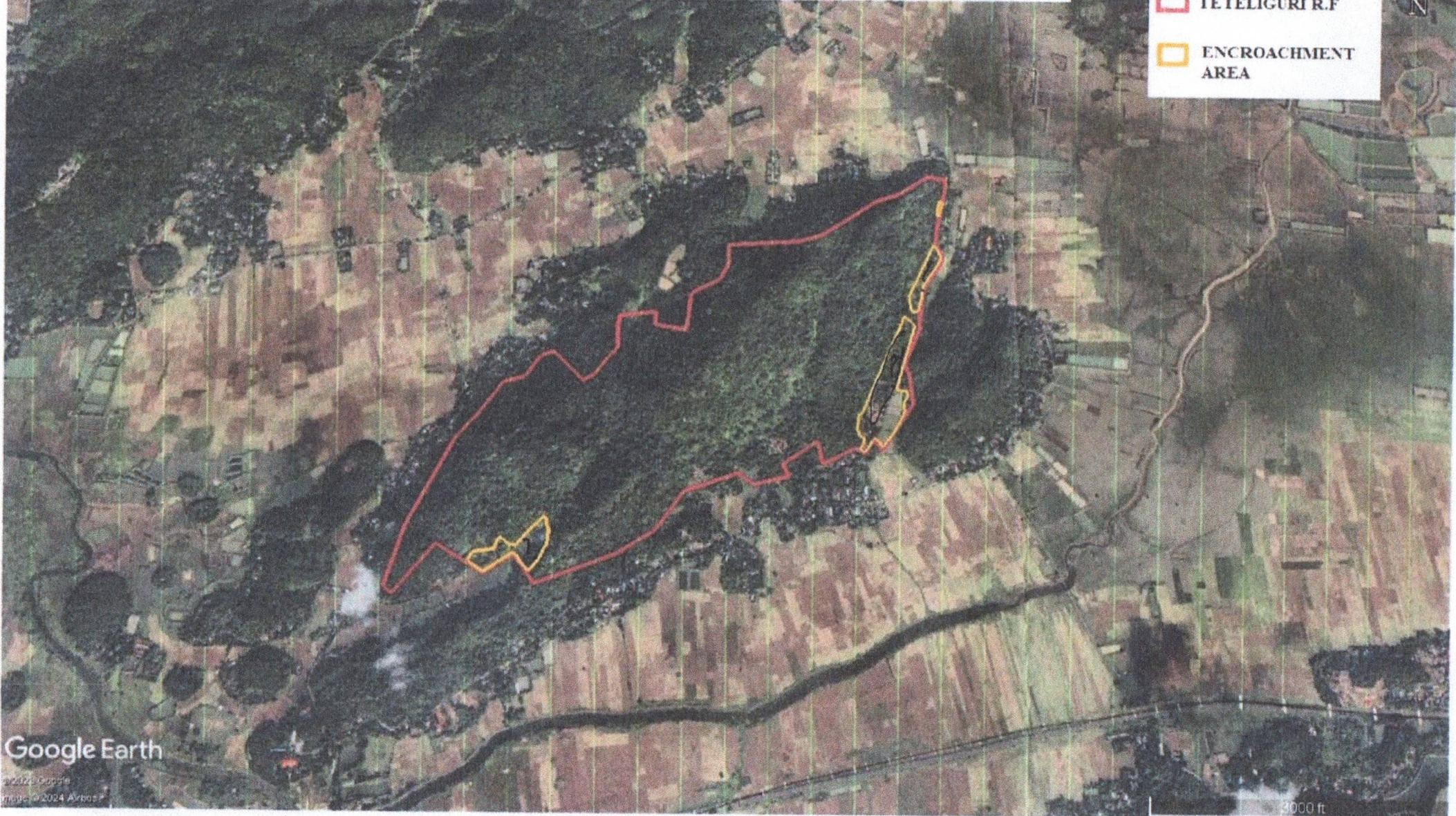
(19)

(18) 30

MAP SHOWING THE STATUS OF ENCROACHMENT AREA INSIDE TETELIGURI R.F UNDER SONAPUR RANGE, KAMRUP WEST DIVISION. (ENCROACHMENT AREA 6.99 HA)

LEGEND

- TETELIGURI R.F
- ENCROACHMENT AREA



Google Earth

© 2024 Google
Image © 2024 Airbus

3000 ft

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[Signature]
 Advocate

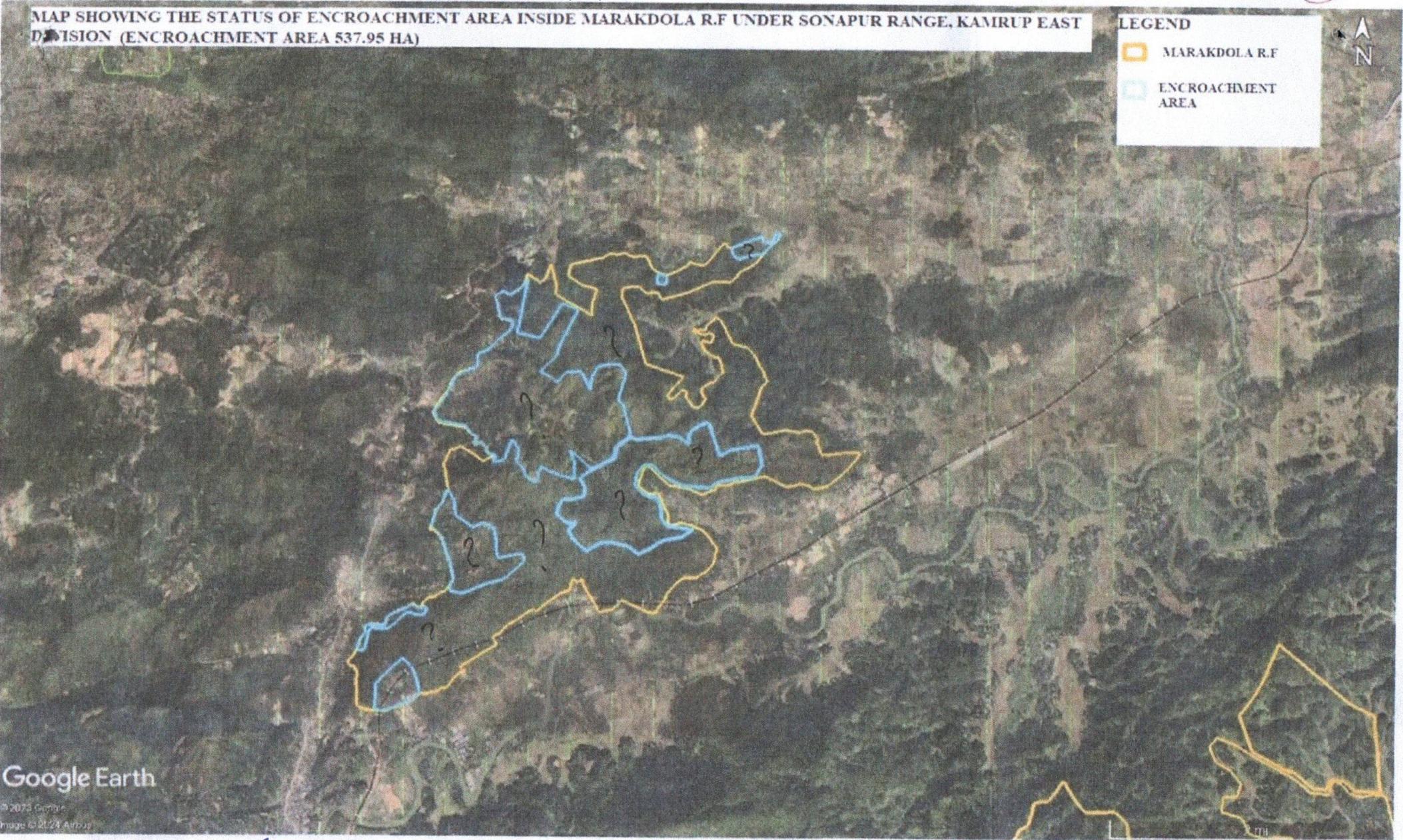
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22

MAP SHOWING THE STATUS OF ENCROACHMENT AREA INSIDE MARAKDOLA R.F UNDER SONAPUR RANGE, KAMRUP EAST DIVISION (ENCROACHMENT AREA 537.95 HA)

LEGEND

- MARAKDOLA R.F
- ENCROACHMENT AREA



Google Earth

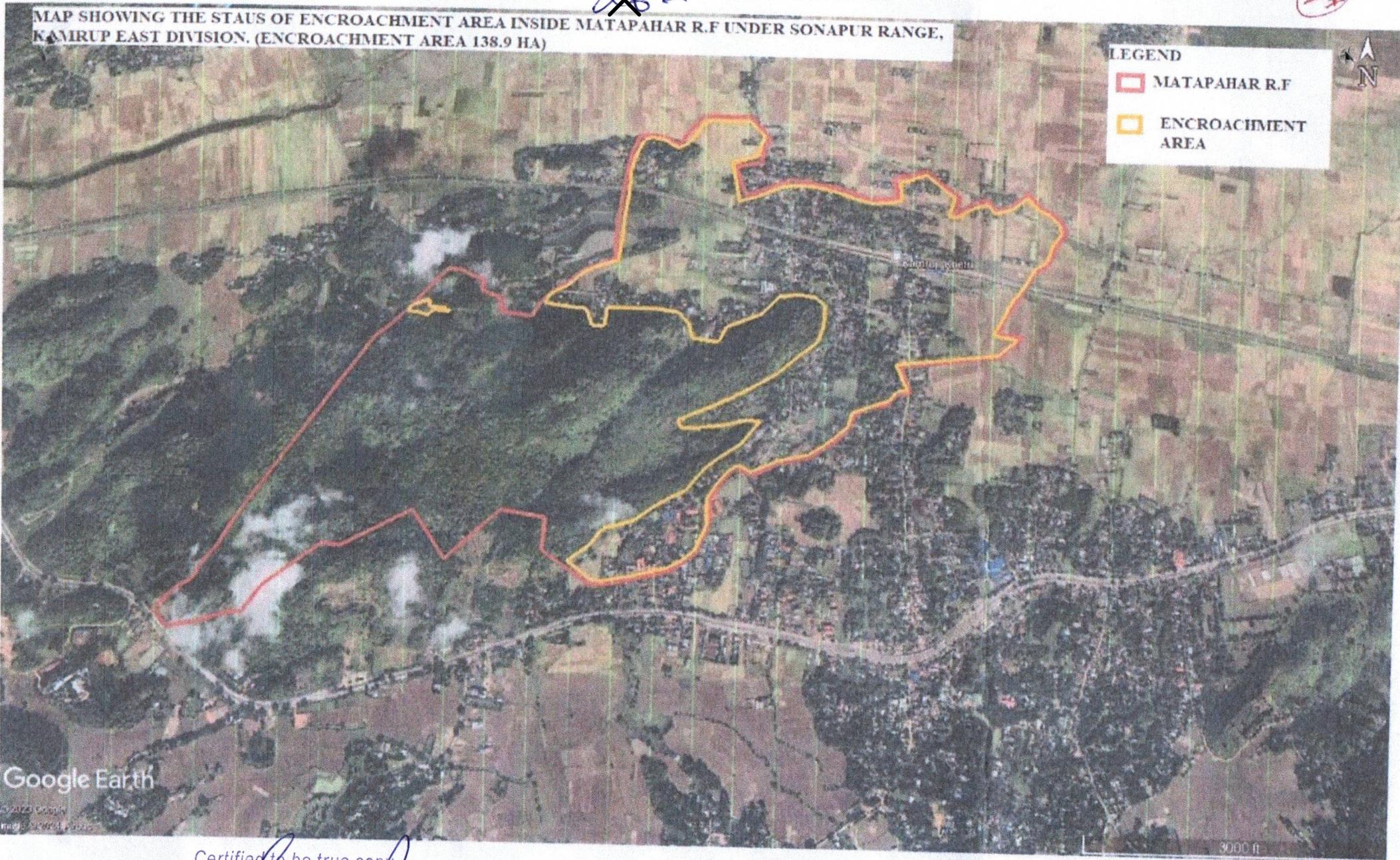
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Image © 2024 Airbus

Certified to be true copy

[Handwritten Signature]
Advocate

24

MAP SHOWING THE STATUS OF ENCROACHMENT AREA INSIDE MATAPAHAR R.F UNDER SONAPUR RANGE, KAMRUP EAST DIVISION. (ENCROACHMENT AREA 138.9 HA)



Certified to be true copy
[Signature]
 Advocate

MAP SHOWING THE STATUS OF ENCROACHMENT AREA INSIDE CHAMATA R.F UNDER SONAPUR RANGE, KAMRUP EAST DIVISION. (ENCROACHMENT AREA 0.36 H.A APPROX)

LEGEND

- CHAMATA R.F
- ENCROACHMENT AREA



Certified to be true copy
Soumitra
 Advocate



GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER: KAMRUP EAST DIVISION
BASISHTHA: GUWAHATI-29

Letter No.: B/KE/Hengrabari Reserve Forest/21-22/ 3038-39

Dated: 25 11 2021

To:

The Deputy Commissioner
Valuation and Assessment
Guwahati Municipal Corporation
Guwahati

Sub: Violation of Forest (Conservation) Act, 1980

Ref: Your letter No. G.A.S/E-2/2021-22 dated nil.

Sir,

With reference to the subject cited above, I would like to bring to your kind information that this office has received information regarding issuance of land and house holding certificates by your office inside the Hengrabari Reserve Forest to various illegal encroachers including one person with the name Krishna Kanta Baishya, S/o Hara Kanta Baishya (Copy enclosed as Annexure-I, II). The map showing the location where the land and house holdings have been issued with respect to the Hengrabari Reserve Forest boundary is also enclosed as Annexure -III for your reference.

In this regard, the undersigned would like to apprise you that the Hangrabari Reserve Forest is a protected forest area and comes under the preview of the Forest (Conservation) Act, 1980 and as per Sec 2 of the said act, there is a restriction on the de-reservation of forest or use of forest land for non-forestry purpose. Further as per Sec 3B of the Forest (Conservation), Act, 1980 it has been stated that violation of the act by authorities (head of the department) and Government departments shall be liable to be proceeded against and punished accordingly. Copy of the Forest (Conservation) Act, 1980 stating the Sections of violations and offences by Government department is also enclosed herewith as Annexure -IV for your ready reference.

In view of the above, the issuance of land and house holding certificates by your office under your seal and sign to Krishna Kanta Baishya and many other illegal encroachers inside the Hengrabari Reserve Forest is a violation of this act and is punishable under relevant provisions of Assam Forest Regulation Act, 1891.

Hence you are requested to submit your Locus standi regarding the issuance of land and house holding certificates issued by your office inside the Hengrabari Reserve Forest within 10 days from the date of receipt of this letter, failing which this office shall have no alternative but to register an offence as per Assam Forest Regulation Act, 1891 and report the violation of Forest (Conservation), Act, 1980 to the competent authorities for necessary action.

Certified to be true copy
Sankar
Advocate

It is further requested to ensure that no land or house holding document may be issued against the illegal encroachers of the Reserve Forest under Kamrup East Division. There are 16 Reserve Forests (RFs) and 3 Proposed Reserve Forests (PRFs) under this division. The details of all these Reserve Forests along with the maps and notifications, if required, can be obtained from the office of the undersigned.

This is for your kind information and necessary action.

Encl. As stated above.

Yours faithfully,



Divisional Forest Officer
Kamrup East Division, Basistha,
Guwahati-29

Letter No. A KE Hengrabari Reserve Forest 21-22 3471-72

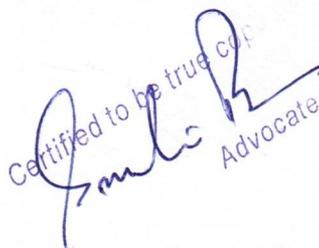
Dated 25 11 2021

Copy for kind information to

- 1 The Addl PCCF (T), Lower Assam Zone, Basistha, Guwahati - 29
- 2 The Chief Conservator of Forests (T), Central Assam Circle, Basistha, Guwahati - 29
- 3 The Range Officer, Guwahati Range, Santipur, Guwahati. He is directed to instruct all Beat Officers under his jurisdiction to keep a strict vigil against any such violation.



Divisional Forest Officer
Kamrup East Division, Basistha,
Guwahati-29

Certified to be true copy

Advocate

Office of the
Guwahati Municipal Corporation : Guwahati

No GAS/E-2/2021-22/

Date

(Under Section 156(3) of Guwahati Municipal Corporation Act, 1971)

To

Shri/Smt Mrs Krishna Kanla Baishya
S/o D/o W/o Hanu-Kanla Baishya
Holding No New 12445920
Ward No 24
Road Shiva Nagar Path B/L-2 (Shiv Nagar Magzini)

Whereas the Assessment list on the rateable value of lands and buildings situated in the Ward No 24 under the Guwahati Municipal Corporation has been prepared and duly notified for the information of the public notice is hereby given that the undersigned and/or any Officer of the Corporation authorised for the purpose shall proceed to consider that rateable value of land and building entered in the assessment list after 30 days from the date of publication of this notice and any objection to a rateable value or assessment or any other matter as entered in the assessment list shall have to be made in writing to the Commissioner, Guwahati Municipal Corporation by property owners themselves or by persons duly authorised to act on expiry of clear 30 days stipulated as above and considered. Any objection to a rateable value or assessment or any other matter as entered in the assessment list should be specific indicating in what respect the rateable value, assessment or other matter is disputed. No objection lodged after the expiry of the date stipulated in this notice shall be entered and considered

Date the _____ day of _____ 20

Certified to be true copy
[Signature]
Advocate

[Signature]
17/9/21
Deputy Commissioner,
Valuation and Assessment
Guwahati Municipal Corporation
Guwahati

Rateable value assessed at Rs 8,563.00
Tax assessed at Rs 289.00

for the 2021-22 property
for the year 1st Oct-2021-22



GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER, KAMRUP EAST DIVISION,
BASISTHA, GUWAHATI-29.

Letter No: -B/KE/ Electricity connection/ 773-78

Date: 04/02/2022

To

The Chairman,
 Assam Power Distribution Company Limited
 Bijuli Bhawan
 Guwahati-

Sub: - Supply of electric connections and violation of Forest (conservation) Act, 1980 thereof

Ref: - This office letter No B/KE/Hengrabari/Reserve Forest /21-22/9108-16 dtd. 30/11/2021.

Sir,

With reference to the letter cited above and in continuation to this office letter mentioned under reference, the undersigned would once again like to bring to your kind information regarding the illegal electric connections given in the Reserve Forest area by the APDCL.

Also, as mentioned in the earlier letter, the issuance of electricity connections to the encroachers of the Reserve Forests area is a serious violation of the provisions of the Forest (Conservation) Act, 1980.

In the past times, three new electricity posts and new connections were seen to have been given at Seuj ~~near~~ ~~which~~ is inside the Garbhanga R.F and despite of multiple letters given from the Range Forest Officer, South Guwahatai Range, Lohkara the connections have not been withdrawn. (Copy enclosed).

Hence it is once again requested to kindly instruct all the ~~range~~ offices under your good office to kindly disconnect all the illegal connections given to the encroachers under the reserve Forest areas of this Division.

Your kind co-operation in this regard is highly solicited.

Yours faithfully

Divisional Forest Officer
 Kamrup East Division, Basistha
 Guwahati - 29

Received on 4-2-2022

Certified to be true copy

 Advocate

Copy to:

- 1) The General Manager, APDCL. (LAR) Guwahati Zone, Sixmile for information and necessary action.
- 2) The Sub Divisional Engineer, APDCL. Sonapur Electric Sub Division, Sonapur for information and necessary action.
- 3) The Sub Divisional Engineer, APDCL. Basistha Electric Sub Division, Basistha for information and necessary action.
- 4) The Sub Divisional Engineer, APDCL. Fatasil Electric Sub Division, Fatasil for information and necessary action.
- 5) The Sub Divisional Engineer, APDCL. Jalukbari Electric Sub Division, Jalukbari for information and necessary action.

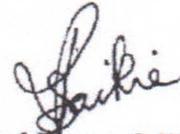


Divisional Forest Officer
Kamrup East Division, Basistha
Guwahati - 29

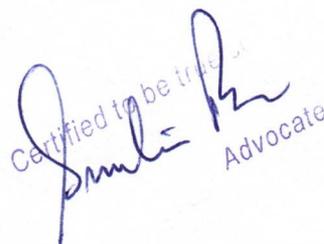
Letter No:A/KE/Illegal Electric Connection/ 186

Date: 04/02/2021

Copy to Chief Conservator of Forests (T), Central Assam Circle, Basistha, Guwahati -29,
for favour of his kind information and necessary action.



Divisional Forest Officer
Kamrup East Division, Basistha
Guwahati - 29

Certified to be true

Advocate



GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER, KAMRUP EAST DIVISION,
BASISTHA, GUWAHATI-29.

Letter No. A/KE/Fatasil Reserve Forest/ 667-69

E-mail: dk.kamrupeast@gmail.com

Dated: 02/04/2022

To,

The Special Principal Chief Conservator of Forests (Legal),
O/o the Principal Chief Conservator of Forests &
Head of Forest Force, Assam, Panjabari, Guwahati -37.

Sub: AHRC Case No. 4336/2021(9)/6, Dated 04/03/2022.

Ref: Your Letter No. FE.1. AHRC Case No. 4336/2021(9)/6, Dtd. 31/03/2022

Sir,

With reference to the above, I would like to inform you that on 18/01/2022 the 1/c of Fatasil Beat and Range Head Quarter caused an enquiry and found that as many as 44 Nos. of new families have encroached into the Fatasil Reserve Forest by occupying the Sal plantation area near Natun Basti. Large fresh patches of forest were also being cleared and dressed for encroachment at GPS location 26°07'31.1" E and 91°42'3.1" N by constructing temporary huts and boundary walls.

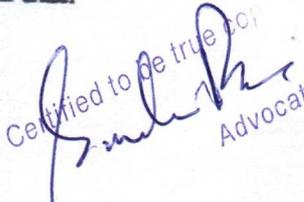
The legal status of the aforementioned area is 'Fatasil Reserve Forest' constituted and defined as per Assam Forest Regulation Act, 1891 and further as per Section 2 of the Forest Conservation Act, 1980, no non forestry activity can be taken up inside the Reserve Forest until otherwise permitted by the competent authority, authorized to grant permission.

In compliance to the Acts and Regulations of the state, the freshly encroached areas inside the Fatasil Reserve Forests were attempted for ejection on 22/01/2022. However, during the discharge of their duties the forest team was threatened and obstructed by a mob of about 100 people claiming to be ex-militant cadres due to which the process of ejection could not be carried out successfully on 22/01/2022, anticipating law and order situation.

Thereafter, on 31/01/2022, the ejection drive against the fresh encroachments were resumed with the assistance from the Officer In-Charge, Fatasil Police Station and armed personnel of Assam Police and AFPF personnel comprising women forest staff and women police in Sal Forest area of Fatasil Reserve Forest. During the eviction drive total 40 (forty) nos. of temporary hut out of total 44 (forty four) have been demolished. However remaining 4 (four) nos. of temporary hut could not be evicted due to sudden obstacle made by the women encroachers for which no further action could be taken on that day. A Google Map showing the boundary of Fatasil Reserve Forest and location of fresh encroachment is enclosed herewith.

Moreover, in this connection, I am submitting here with Google Maps (9th June, 2019 21st October, 2021 and 14th December, 2021) showing the gradual development of fresh encroachment within the Sal Forest area of Fatasil Reserve Forest and some photographs which were taken during the time of said eviction drive for your ready reference and needful action.

In view of the above, it is noteworthy to mention that:

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 Advocate

- 221 -



1. The said ejection drive was carried out only against the fresh attempts and new encroachments inside the Fatasail Reserve Forest as per the existing laws of the land.
2. There are other encroachments inside the Fatasail Reserve Forest, as on date and the same were not ejected as the details on the existing encroachments has already been submitted to the higher authorities for onward necessary decision.
3. There were no use of undue force during the ejection drive and the same was carried out in the best interest to protect the existing Reserve Forest from further encroachments.

This is for favour of your kind information and necessary action.

Encl: As stated above.

Yours faithfully

Rohini Ballave Saha Digitally signed by Rohini Ballave Saha
Date: 2022.04.02 10:12:01 +05'30'
 Divisional Forest Officer,
 Kamrup East Division, Basistha,
 Guwahati-29.

Copy to: -

1. The Additional Principal Chief Conservator of Forests, (T), Lower Assam Zone, Basistha, Guwahati-29, for favour of his kind information.
2. The Chief Conservator of Forests, (T), Central Assam Circle, Basistha, Guwahati-29, for favour of his kind information.

Rohini Ballave Saha Digitally signed by Rohini Ballave Saha
Date: 2022.04.02 10:12:01 +05'30'
 Divisional Forest Officer,
 Kamrup East Division, Basistha,
 Guwahati-29.

04

Issued on 02-4-2022

Certified to be true copy
[Signature]
 Advocate



GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER: KAMRUP EAST DIVISION
BASISTHA: GUWAHATI-29

Letter No.: B/KE/Hengrabari Reserve Forest/21-22/9108-16

Dated: 30/11/2021

To:

The Chairman
 Assam Power Distribution Company Limited
 Bijuli Bhawan
 Guwahati

Sub: Supply of electric connections and violation of Forest (Conservation) Act, 1980 thereof

Ref: This office letters as listed below and enclosed

SL.No.	From	To whom	Letter No.	Name of RF
1.	Kamrup East Div.	GM, APDCL, Six Mile, Ghy Zone (Sonapur, Gaurbhonga, Fatasil, Basistha & Jalukbari)	B/KE/10310-14, Dt: -01/12/2017	All RF under Kamrup East Div.
2.	-Do-	Sub-Div Engineer, Gaurbhoga Electrical Sub Div. Copy to, 1) GMGhy Zone, 2) Sub-Div. Sonapur, 3) Sub-div. Basistha, 4) Sub-Div. Fatasil, 5) Sub-Div Jalukbari	B/KE/JV/APDCL/7376-81, Dt: 11/09/2019	Garbhanga RF
3.	-Do-	General Manager, APDCL, Six Mile	No. FG.1059/Encroachment & Eviction/2015/Pt., Dt:- 16/11/2019	Garbhanga RF
4.	-Do-	Manager, APDCL, Fatasil Sub-Div	B/KE/Illegal Electric Connection/3754-56, Dt: -12/06/2020	Fatasil RF
5.	-Do-	Manager, APDCL, Mirza Sub-Div.	B/KE/Illegal Electric Connection/3736-38, Dt: -12/06/2020	Maliata RF
6.	-Do-	Manager, APDCL, Kalapahar Sub-Div.	B/KE/Illegal Electric Connection/3739-41, Dt: -12/06/2020	South kalapahar RF
7.	-Do-	Manager, APDCL, Azara Sub-Div.	B/KE/Illegal Electric Connection/3730-32, Dt: -12/06/2020	Jalukbari RF
8.	-Do-	Manager, APDCL, Ulubari Sub-Div.	B/KE/Illegal Electric Connection/3745-47, Dt: -12/06/2020	Sarania Hill RF
9.	-Do-	Manager, APDCL, Basistha Sub-Div	B/KE/Illegal Electric Connection/3751-53, Dt: -12/06/2020	Hengrabari RF

Certified to be true

 Advocate

10.	-Do-	Manager, APDCL, Chandmani Sub-Div	B/KE/Illegal Electric Connection/, Dt: -12/06/2020	Saramia Hill RF
11.	-Do-	Manager, APDCL, Garbhanga Sub-Div	B/KE/Illegal Electric Connection/3748-50, Dt -12/06/2020	Gaurbhanga RF
12.	-Do-	Manager, APDCL, Jalukbari Sub-Div	B/KE/Illegal Electric Connection/3733-35, Dt. -12/06/2020	Jalukbari RF
13.	-Do-	Manager, APDCL, Kalapahar Sub-Div.	B/KE/APDCL/4524, Dt -07/08/2020	South kalapahar RF
14.	-Do-	Manager, APDCL, Fatasil Sub-Div.	B/KE/Illegal Electric Connection/1223-25, Dt. -05/02/2021	Fatasil RF
15.	-Do-	MD, APDCL, Bijuli Bhavan, Paltanbazar	B/KE/Illegal Electric Connection/5413-14, Dt. -29/06/2021	For all RF

Sir,

With reference to all the letters cited above, I would like to bring to your kind information that this office has constantly requested the officials of your esteemed organization against establishing electric connections to the households of the encroachers under Reserve Forest areas of Kamrup East Division.

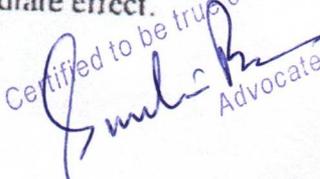
Further, numerous communications have also been addressed to your field officers to disconnect the connections given to the encroachers of the Reserve Forest areas under Kamrup East Division. However, no concrete responses have been received from the offices of APDCL and further there are fresh connections that have been periodically given to the encroachers of the Reserve Forests areas.

In view of the above, the undersigned would like to bring to your kind information that this office i.e., Kamrup East Division has 16 Reserve Forests (RFs) and 3 Proposed Reserve Forests (PRFs) under its jurisdiction and that all of these protected areas come under the preview of the Forest (Conservation) Act, 1980 and as per Sec 2 of the said act, there is a restriction on the de-reservation of forest or use of forest land for non-forestry purpose.

Further as per Sec 3B of the Forest (Conservation), Act, 1980 it has been stated that violation of the act by authorities (head of the department) and Government departments shall be liable to be proceeded against and punished accordingly. Copy of the Forest (Conservation) Act, 1980 stating the Sections of violations and offences by Government department is also enclosed herewith as Annexure -I for your kind reference.

In view of the above, the issuance of electricity connections by your field offices inside the notified Reserve Forest area is a serious violation and is punishable as per relevant sections of Assam Forest Regulation Act, 1891 and Forest (Conservation) Act, 1980.

Hence it is requested to kindly apprise the field offices to immediately stop the process of giving connections to the encroachers of the Reserve Forests and to kindly verify the land status of the consumers residing in the proximity of the Reserve Forest areas before giving new connections. Further it is also requested to disconnect all the electric connections given to the encroachers of the Reserve Forest areas with immediate effect.

Certified to be true copy

 Advocate

In case there is difficulty in identification of the encroachers in the field, this office shall assist in the process of identification of the encroachers and shall also provide all the notifications of the Reserve Forest areas of this division showing the G.P.S coordinates, so that no connections are being given inside the Reserve Forest areas in the future.

Lately, this office is also contemplating to register offence against such violations and proceed against the guilty. Therefore, it is requested to kindly direct the Division officials of your esteemed organization to kindly comply to the guidelines of the Forest (Conservation) Act, 1980 and Assam Forest Regulation Act, 1891 and take up the disconnection process of the encroach household on priority basis.

This is for your kind information and necessary action.

Yours faithfully,

Divisional Forest Officer
Kamrup East Division, Basistha,
Guwahati-29

Copy for kind information and necessary action to:

1. The General Manager, Assam Power Distribution Company Limited, Guwahati Zone, Guwahati
2. The GEC - I and GEC - II, Guwahati Zone, Assam Power Distribution Company Limited, Guwahati
3. The Guwahati (Central) Division/ Guwahati (East) Division/ Guwahati (West) Division/ Guwahati (North) Division/ Guwahati (South) Division, Assam Power Distribution Company Limited, Guwahati

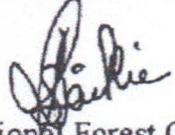

Divisional Forest Officer
Kamrup East Division, Basistha,
Guwahati-29

Letter No.: A/KE/Hengrabari Reserve Forest/21-22/3503-04

Dated: 30/11/2021

Copy for kind information to:

1. The Addl. PCCF (T), Lower Assam Zone, Basistha, Guwahati - 29
2. The Chief Conservator of Forests (T), Central Assam Circle, Basistha, Guwahati - 29
3. The Range Officer, Guwahati Range, Santipur, Guwahati. He is directed to instruct all Beat Officers under his jurisdiction to keep a strict vigil against any such violation.


Divisional Forest Officer
Kamrup East Division, Basistha,
Guwahati-29

ok
Issued on 30-11-2021

Certified to

Advocate



- 28 -

ANNEXURE - E (44)

278

GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER, KAMRUP EAST DIVISION,
BASISTHA, GUWAHATI-29.

E-mail: dfo.t.kamrupeast@gmail.com,
dfo-t-kamrup-east@gov.in

Dated: 14/07/2021

Letter No. A/KE/Eviction/2478-77

To,

The Chief Conservator of Forests, (T),
Central Assam Circle, Basistha
Guwahati - 29.

Sub. -

Proposed Eviction Operation in South Kalapahar RF, Fatasil RF, Garbhanga RF etc of Kamrup East Division.

Ref. -

Your Letter No. FG.1059/Encroachment & Eviction/2015/Pt., dtd. 04/03/2021.

Sir,

In inviting a reference to the above cited subject, I have the honour to inform you that the estimate for an amount of Rs. 4.89 Crore for South Kalapahar and Fatasil RF and Rs. 4.12 Crore for Garbhanga, Jalukbari, Hengrabari and Gotanagar RF for carried out eviction vide this office letter Nos A/KE/708-09, dtd. 17/03/2020 and A/KE/Encroachment & Eviction/131-33, dtd. 13/01/2021. In this regard, I am to state that the last eviction carried out in the above Reserve Forests was during the year 2002. During the eviction so carried out 3992 nos of families were evicted/ejected, but due to absence of post eviction operation by way of massive plantation, fencing up entire area and posting of any battalion camp etc. the areas were re-encroached upon and the need for carrying out immediate eviction is of paramount importance.

Fund as requested may kindly be released so that eviction/ejection operation can be carried out regards to;

- i. Status of addressing the cases under the "Scheduled Tribes" and other traditional forest dwellers (Recognition of Forest Right) Act, 2006. - **Application of 1098 no of families are verified and accepted, title deed yet to be issued.**
- ii. Details of information on action taken including eviction operation conducted, area freed, arrest of encroachers in respect of new encroachment etc. - **143 nos of fresh encroachers have been evicted.**
- iii. Latest status of Forest land freed from encroachment after eviction operation conducted in the past. - **Presently free from any encroachment.**
- iv. Any other information such as steps taken to protect the reserve forest existing in and around Guwahati city. - **Massive plantation drive carried out in all the 24 hillocks and 16 RFs have been taken up during March, 2021 onward.**

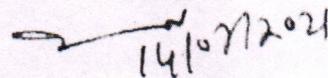
As suggested detail plan & action is being prepared for conducting eviction drive in all the reserve forest in and around Guwahati city.

Meeting with Civil and Police Administration is being held shortly and the out of which will reported.

The fund required as reported may kindly be provided to carry out the eviction.

This is for favour of your kind information and necessary action.

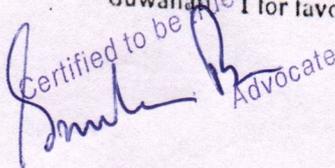
Yours Faithfully


14/07/2021

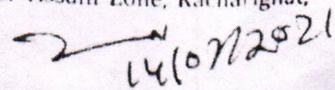
Divisional Forest Officer,
Kamrup East Division, Basistha,
Guwahati-29.

Copy to:

1. The Principal Chief Conservator of Forests & Head of Forest Force, Assam, Aranya Bhawan Panjabari, Guwahati - 37 for favour of her kind information.
2. The Additional Principal Chief Conservator of Forests (T), Lower Assam Zone, Kacharighat, Guwahati for favour of his kind information.

Certified to be true

Advocate

OTC


14/07/2021

Divisional Forest Officer,
Kamrup East Division, Basistha,
Guwahati-29.

1/3/12

~~39~~

(2)

GOVERNMENT OF ASSAM
OFFICE OF THE RANGE FOREST OFFICER :::: GUWAHATI RANGE :: GUWAHATI

MEMO NO. *1/3/12* / *12/12/1*
To,

dt. 18/6/02

The Divisional Forest Officer,
Kamrup East Division, Guwahati .

Details of eviction operation carried out under
the Reserve Forest of Greater Guwahati area .

Subj-*1*

Sir,

I have the honour to inform you that eviction operation was carried out in the Panjabari, Batahghuli and Madhab nagar, Srinagar area under Khanapara R.F. and in other R.F.s of Greater Guwahati under Guwahati Range as per direction in presence of senior Forest and District Administration Officers accompanied by Police Force and the date wise details are as follows.

07-05-02.

On 07-05-02 the first day of the operation the area behind Sankardev Kalakhetra inside the Khanapara R.F. was selected. Accordingly, the operation was started at 9.30 A.M in presence of higher District Administration and Forest Officers. The eviction operation was carried out till 2.30 P.M. In the operation 101 Nos of semi permanent sheds were demolished and approx. 70.0 Hectts. of area was cleared. The whole operation was conducted smoothly without any untoward incident. But while returning back after completion of the work a huge gathering was found and even tried to stop the eviction team from coming out of the area.

However, the O/C Satgaon O.P. managed and the team could come out. Some of the women protestors later pelted stones on some of our labourers who were partially injured. A FIR in this regard has been lodged with the Satgaon Police O.P. vide this Office Memo No. G/44/Bjagar/1061-63 dt. 7.5.02. Some 185 Nos of inferior quality C.I. sheets seized as unclaimed in the evicted area has also been brought to this Office custody .

Certified to be true copy
Sankardev
Advocate

~~40~~

Handwritten marks and scribbles in the top right corner.

05-02

On 05.02 the eviction operation was carried out in the Batahghuli Yusuf-Nagar area of South Amang and Khanapara R.F. senior Forest and District Administration Officers were present during the course of eviction operation. The operation was started at 10.30 A.M. and was completed at 4.30 P.M. In the operation 40 nos of semi permanent huts and sheds in an area of 25.0 Hectts in-side South Amang R.F. and 115 nos of Temporary huts in an area of approx. 40.0 Hectts inside Khanapara R.F. was cleared. The whole operation was conducted smoothly with no any untoward incident 240 nos of C.I. sheets were also recovered from the demolished huts which have been brought and kept under this Office custody. While returning some people living in the vicinity of the R.F. gathered at the exit point near Guwahati Public School and requested the senior Officers to suspend the operation till demarcation. However, when the details were informed the gathering dispersed away calmly .

09-05-02

On 9-5-02 the whole team of Forest Officers, Officials of District Administration and Police Officers with Armed CRPF man and woman personnel started to proceed towards the Batahghuli side of Khanapara R.F. for carrying out eviction operation. But on reaching the Batahghuli tri-junction on Panjabari-Satgaon road a gathering of more then about 1000 people were found blocking the road. A samiana was also erected and some leader types of people was delivering lecture in the P.A. System. It was learnt that the people had gathered there to stop the Govt. Officials on duty from carrying out eviction operation. Some of them tried to negotiate with our Officers and the District Administration Officials to return back without carrying out the eviction. Gradually a more and more people started gathering there and situation started becoming tense. And all of a sudden the people got violant and started throwing stones and broken bricks to the Armed and unarmed Govt. Officials resulting in injury of several of our Officials and Armed personnels Later Tear Gas shelling was done by Police but inspite of which the aggressive mob continued their attack chasing the eviction team to a great distance. Finally blank fire was opened to dispeppe the mob by the Armed personnel accompanying the eviction team. The injured Officers and stafts along with the Armed

Certified to be true copy
[Signature]
 Advocate

- 42 -

Personnels were all shifted to various Nursing Homes and Hospitals for medical treatment. Later Hon'ble S.P.Kamrup, Hon'ble Conservator of Forests, Central Assam Circle, Hon'ble Divisional Forest Officer, Kamrup East Division along with some more armed personnels reach the spot and jointly carried out the eviction operation. It was later learnt that one person had died in the blank fire that was opened. A P.O.R. in this respect was lodged with the P.S.Noonmati as per direction .

Eviction operation in various R.F. under Greater Guwahati area was then continuously carried out on the dates and areas as shown below .

11-05-02

Khanapara R.F.
Botahghuli area

Houses Demolished	-	6	Nos	Permanent
		9	"	Semi Permanent
		115	"	Temporary.
Area cleared.		¹³⁰ 40.0	Hectts.	

12-05-02

Khanapara R.F.
Botahghuli area

Houses Demolished	-	285	Nos	Temporary Huts.
		15	Nos	Semi Permanent .
		10	Nos	Permanent .
Area cleared	-	³¹⁰ 150.0	Hectts .	

13-05-02

Khanapara R.F.
Madhab Nagar, Srinagar & Garogaon

Houses Demolished	-	350	Nos	Temporary Huts .
		23	"	Semi Permanent
		7	"	Permanent .
Area cleared	-	³⁸⁰ 140.0	Hectts .	

16-05-02

Hengrabari R.F.
Lechu Bagan area .

Houses Bemolished	-	336	Nos	Temporary Huts
		06	"	Semi Permanent .
		08	"	Fermanent .
Area cleared	-	³⁵⁰ 150.0	Hectts .	

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Advocate

- 4 -

17-05-02

Hengrabari

Hengrabari R.F.

Lechu Sagan, Bortilla area .

Houses Demolished	-	31 Nos Temporary Huts .
		13 " Semi-Permanent
		9 " Permanent .
		<u>53</u>

Area Cleared - 12.0 Hectts .

20-5-02

Hengrabari R.F.
Bortilla area

Houses Demolished	-	256 Nos Temporary Huts .
		11 Nos Semi Permanent
		18 Nos Permanent .
		<u>285</u>

Area Cleared - 50.0 Hectts .

21-05-02

Hengrabari R.F.
Pathar Quarry area

Houses Demolished	-	317 Nos Temporary Huts .
		22 " Semi permanent .
		15 " Permanent .
		1 " School .
		1 " Masjid .
		<u>356</u>

Area cleared - 100.0 Hectts .

22-05-02

Fatasil R.F.
Kotahbari and Kalapani area

Houses Demolished	-	43 Nos Temporary Huts .
		3 " Semi Permanent
		10 " Permanent .
		<u>56</u>

Area cleared - 270.0 Hectts .

23-05-02

Fatasil R.F.
Kalapani, Garo Basti area .

House Demolished	-	192 Nos Temporary Huts .
		13 Nos Semi Permanent .
		8 " Permanent .
		<u>213</u>

Area cleared - 155.0 Hectts .

Hengrabari R.F.

Certified to be true
Sanku B
Advocate

- 6 -

06-06-02

South Kalapahar R.F.

Houses Demolished - 224 Nos Temporary Huts .
 35 " Semi Permanent .
 47 " Permanent .

Area Cleared - 15.0 Hectts (Re-eviction carried out
 in 5.0 Hectts)

(CB)

06-06-02

South Kalapahar R.F.

Houses Demolished - 203 Nos Temporary Huts .
 72 " Semi Permanent .
 61 " Permanent .
 2 " School .

Area Cleared - 5.0 Hectts .

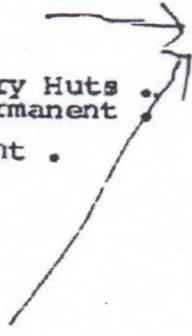
10-06-02

Hengrabari R.F.
 Krishnanagar. Baikuntha Nagar & part of
 Madhgharia .

Houses Demolished - 354 Nos Temporary Huts .
 15 Nos Semi Permanent
 11 Nos Permanent .

Area cleared - 28.0 Hectts .

Hengrabari R.F.



11-06-02

Hengrabari R.F.
 Krishnagar, Lechubagan area .

Houses Demolished - 92 Nos Temporary Huts .
 17 " Semi Permanent .
 16 " Permanent .

Area Cleared - 15.0 Hectts .

13-06-02

Khanapara R.F.
 Panjabari Behind Kalakhetra (Re-Eviction)

Houses Demolished - 253 Nos Temporary
 37 " Semi Permanent .
 2 " Permanent .

Area Cleared - 62.0 Hectts .

Certified to be true copy
 Advocate
 Advocate

Yours faithfully,

(P.C.DAS 06/02)
 Range Forest Officer,
 Guwahati Range .



- 44 -

ANNEXURE - E (150)

278

GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER, KAMRUP EAST DIVISION,
BASISTHA, GUWAHATI-29.

E-mail:- dfo.tkamrupeast@gmail.com,
dfo-t-kamrup-east@gov.in
Dated: 14/07/2021

Letter No. A/KE/Eviction/2475-77

To,
The Chief Conservator of Forests, (T),
Central Assam Circle, Basistha
Guwahati - 29.

Sub. - Proposed Eviction Operation in South Kalapahar RF, Fatasil RF, Garbhanga RF etc of Kamrup East Division.

Ref.: - Your Letter No. FG.1059/Encroachment & Eviction/2015/Pt., dtd. 04/03/2021.

Sir,

In inviting a reference to the above cited subject, I have the honour to inform you that the estimate for an amount of Rs. 4.89 Crore for South Kalapahar and Fatasil RF and Rs. 4.12 Crore for Garbhanga, Jalukbari, Hengrabari and Gotanagar RF for carried out eviction vide this office letter Nos A/KE/708-09, dtd. 17/03/2020 and A/KE/Encroachment & Eviction/131-33, dtd. 13/01/2021. In this regard, I am to state that the last eviction carried out in the above Reserve Forests was during the year 2002. During the eviction so carried out 3992 nos of families were evicted/ejected, but due to absence of post eviction operation by way of massive plantation, fencing up entire area and posting of any battalion camp etc. the areas were re-encroached upon and the need for carrying out immediate eviction is of paramount importance.

Fund as requested may kindly be released so that eviction/ejection operation can be carried out regards to;

- i. Status of addressing the cases under the "Scheduled Tribes" and other traditional forest dwellers (Recognition of Forest Right) Act, 2006. - **Application of 1098 no of families are verified and accepted, title deed yet to be issued.**
- ii. Details of information on action taken including eviction operation conducted, area freed, arrest of encroachers in respect of new encroachment etc. - **143 nos of fresh encroachers have been evicted.**
- iii. Latest status of Forest land freed from encroachment after eviction operation conducted in the past. - **Presently free from any encroachment.**
- iv. Any other information such as steps taken to protect the reserve forest existing in and around Guwahati city. - **Massive plantation drive carried out in all the 24 hillocks and 16 RFs have been taken up during March, 2021 onward.**

As suggested detail plan & action is being prepared for conducting eviction drive in all the reserve forest in and around Guwahati city.

Meeting with Civil and Police Administration is being held shortly and the out of which will reported.

The fund required as reported may kindly be provided to carry out the eviction.

This is for favour of your kind information and necessary action.

Yours Faithfully

[Handwritten Signature]
14/07/2021

Divisional Forest Officer,
Kamrup East Division, Basistha,
Guwahati-29.

Copy to:

- 1. The Principal Chief Conservator of Forests & Head of Forest Force, Assam, Aranya Bhawan Panjabari, Guwahati - 37 for favour of her kind information.
- 2. The Additional Principal Chief Conservator of Forests (T), Lower Assam Zone, Kacharighat, Guwahati - 1 for favour of his kind information.

Certified to be true copy
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Advocate
OK

[Handwritten Signature]
14/07/2021

Divisional Forest Officer,
Kamrup East Division, Basistha,
Guwahati-29.

- 45 -

Handwritten signature/initials

GOVERNMENT OF ASSAM
OFFICE OF THE RANGE FOREST OFFICER :: :: GUWAHATI RANGE :: GUWAHATI

MEMO NO. G/3/1/5/12/2/1
To,

Dt. 18/6/02

ANNEXURE - 5

The Divisional Forest Officer,
Kamrup East Division, Guwahati.

Details of eviction operation carried out under
the Reserve Forest of Greater Guwahati area.

Sir,

I have the honour to inform you that eviction operation was carried out in the Panjabari, Batahghuli and Madhab nagar, Srinagar area under Khanapara R.F. and in other R.F.s of Greater Guwahati under Guwahati Range as per direction in presence of senior Forest and District Administration Officers accompanied by Police Force and the date wise details are as follows.

07-05-02.

On 07-05-02 the first day of the operation the area behind Sankardev Kalakhetra inside the Khanapara R.F. was selected. Accordingly, the operation was started at 9.30 A.M in presence of higher District Administration and Forest Officers. The eviction operation was carried out till 2.30 P.M. In the operation 101 Nos of Semi permanent sheds were demolished and apprx. 70.0 Hectts. of area was cleared. The whole operation was conducted smoothly without any untoward incident. But while returning back after completion of the work a huge gathering was found and even tried to stop the eviction team from coming out of the area.

However, the O/C Satgaon O.P. managed and the team could come out. Some of the women protestors later pelted Stones on some of our labourers who were partially injured. A FIR in this regard has been lodged with the Satgaon Police O.P. vide This Office Memo No. G/44/Bjagar/1061-63 dt.7.5.02. Some 185 Nos of inferior quality C.I. Sheets seized as unclaimed in the evicted area has also been brought to this Office custody.

Certified to be true copy
Signature
Advocate

- 46 -

Handwritten initials and a circled '2' in the top right corner.

05-05-02

On 05.02 the eviction operation was carried out in the Batahghuli Yusuf-Nagar area of South Amrang and Khanapara R.F. senior Forest and District Administration Officers were present during the course of eviction operation. The operation was started at 10.30 A.M. and was completed at 4.30 P.M. In the operation 40 Nos of semi permanent huts and sheds in an area of 25.0 Hectts in-side South Amrang R.F. and 115 Nos of Temporary huts in an area of approx. 40.0 Hectts inside Khanapara R.F. was cleared. The whole operation was conducted smoothly with no any untoward incident 240 Nos of C.I. sheets were also recovered from the demolished huts which have been brought and kept under this Office custody. While returning some people living in the vicinity of the R.F. gathered at the exit point near Guwahati Public School and requested the senior Officers to suspend the operation till demarcation. However, when the details were informed the gathering dispersed away calmly .

09-05-02

On 9-5-02 the whole team of Forest Officers, Officials of District Administration and Police Officers with Armed CRPF man and woman personnel started to proceed towards the Batahghuli side of Khanapara R.F. for carrying out eviction operation. But on reaching the Batahghuli tri-junction on Panjabari-Satgaon road a gathering of more than about 1000 people were found blocking the road. A samiana was also erected and some leader types of people was delivering lecture in the P.A. System. It was learnt that the people had gathered there to stop the Govt. Officials on duty from carrying out eviction operation. Some of them tried to negotiate with our Officers and the District Administration Officials to return back without carrying out the eviction. Gradually a more and more people started gathering there and situation started becoming tense. And all of a sudden the people got violant and started throwing stones and broken bricks to the Armed and unarmed Govt. Officials resulting in injury of several of our Officials and Armed personnels Later Tear Gas shelling was done by Police but inspite of which the aggressive mob continued their attack chasing the eviction team to a great distance. Finally blank fire was opened to disperse the mob by the Armed personnel accompanying the eviction team. The injured Officers and staffs along with the Armed

Signature of Advocate
 Advocate

- 3 -

Personnels were all shifted to various Nursing Homes and hospitals for medical treatment. Later Hon'ble S.P.Kanrup, Hon'ble Conservator of Forests, Central Assam Circle, Hon'ble Divisional Forest Officer, Kanrup East Division along with some more armed personnels reach the spot and jointly carried out the eviction operation. It was later learnt that one person had died in the blank fire that was opened. A F.I.C. in this respect was lodged with the P.S.Noanmati as per direction.

Eviction operation in various R.F. under Greater Guwahati area was then continuously carried out on the dates and areas as shown below.

11-05-02

Khanapara R.F.

Botahghuli area

Houses Demolished	- 6	NOS	Permanent
	9	"	Semi Permanent
	115	"	Temporary.
Area cleared.	130		40.0 Hectts.

12-05-02

Khanapara R.F.

Botahghuli area

Houses Demolished	- 285	Nos	Temporary Huts.
	15	Nos	Semi Permanent .
	10	Nos	Permanent .
Area cleared	310		- 150.0 Hectts .

13-05-02

Khanapara R.F.

Madhab Nagar, Srinagar & Garogaon

Houses Demolished	- 350	Nos	Temporary Huts .
	23	"	Semi Permanent
	7	"	Permanent .
Area cleared	380		- 140.0 Hectts .

16-05-02

Hengrabari R.F.

Lechu Bagan area .

Houses Demolished	- 336	Nos	Temporary Huts
	06	"	Semi Permanent .
	08	"	Permanent .
Area cleared	350		- 150.0 Hectts .

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 Advocate

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11/12/02
254
51

- 4 -

17-05-02

Hengrabari

Hengrabari R.F.
Lachu Sagan, Bortilla area .
Houses Demolished -

31 Nos Temporary Huts .
13 " Semi-Permanent
9 " Permanent .
53

Area Cleared - 12.0 Hectts .

20-5-02

Hengrabari R.F.
Bortilla area
Houses Demolished

- 256 Nos Temporary Huts .
11 Nos Semi Permanent
18 Nos Permanent .
285

Area Cleared - 50.0 Hectts .

21-05-02

Hengrabari R.F.
Pathar Quarry area
Houses Demolished

- 317 Nos Temporary Huts .
22 " Semi permanent .
15 " Permanent .
1 " School .
1 " Masjid .
356

Area cleared - 100.0 Hectts .

Hengrabari R.F.

22-05-02

Fatasil R.F.
Kotahbari and Kalapani area
Houses Demolished

- 457 Nos Temporary Huts .
34 " Semi Permanent
18 " Permanent .
479

Area cleared - 270.0 Hectts .

23-05-02

Fatasil R.F.
Kalapani, Garo Basti area .
House Demolished

- 192 Nos Temporary Huts .
13 Nos Semi Permanent .
8 " Permanent .
213

Area cleared - 155.0 Hectts .

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[Signature]
Advocate

- 6 -

06-02

South Kalapahar R.F.

Houses Demolished - 224 Nos Temporary Huts .
 35 " Semi Permanent .
 47 " Permanent .

Area Cleared - 15.0 Hectts (Re-eviction carried out
 in 5.0 Hectts)

06-06-02

South Kalapahar R.F.

Houses Demolished - 203 Nos Temporary Huts .
 72 " Semi Permanent .
 61 " Permanent .
 2 " School .

Area Cleared - 5.0 Hectts .

10-06-02

Hengrabari R.F.

Krishnanagar. Baikuntha Nagar & part of
 Madhgharia .

Houses Demolished - 354 Nos Temporary Huts .
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 11 Nos Permanent .

Area cleared - 28.0 Hectts .

Hengrabari R.F.

11-06-02

Hengrabari R.F.

Krichnagar, Lechubagan area .

Houses Demolished - 92 Nos Temporary Huts .
 17 " Semi Permanent .
 16 " Permanent .

Area Cleared - 15.0 Hectts .

13-06-02

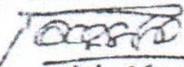
Khanapara R.F.

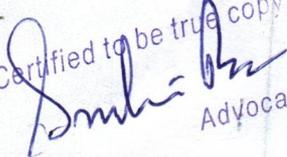
Panjabari Behind Kalakhetra (Re-Eviction)

Houses Demolished - 253 Nos Temporary
 37 " Semi Permanent .
 2 " Permanent .

Area Cleared - 62.0 Hectts .

Yours faithfully,

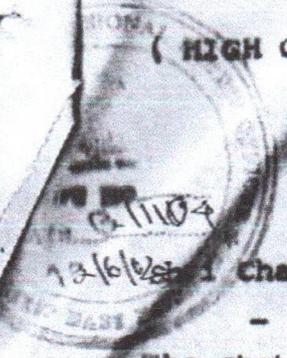

 (P.C. DAS (4.06.02))
 Range Forest Officer,
 Guwahati Range .

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 Advocate

IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM ; NAGALAND ; MEGHALAYA ; MANIPUR ;
TRIPURA ; MIZORAM & ARUNACHAL PRADESH)

W.P.(C) NO. 1184/2002.



Chandramani Sarma Petitioner .
- Vs. -
The state of Assam and ors. ... Respondents .

P R E S E N T

THE HON'BLE MR JUSTICE P.C. PHUKAN .

For the Petitioner ::: Mr M P Sharma ,
Mr J Ali ; Advts.

For the Respondents ::: G A Assam .

26. 2. 2002.

O R D E R

Heard Mr M P Sarma , learned counsel for the
petitioner .

Let a rule issue calling upon the respondents
to show cause as to why a writ should not be issued as
prayed for ; and/or why such further or other order /order s
should not be passed as to this court may deem fit and
proper .

The rule is made returnable within four weeks .
Learned Govt. Advocate , Assam accepts notices
on behalf of respondent Nos. 1 and 2 .

The petitioner shall take steps within two days
for issuing notices to the remaining respondents by registered
A/D post .

Also notify the parties that the prayer for interim
relief shall be heard on the next returnable date . Till such
hearing the petitioner shall not be evicted from the land
covered by Dag No. 3 of Village Majjalukbari(Satmile) Kaleswar
under Jhalukbari Mouza of Kamrup District .

Sd/- P.C. PHUKAN ,
Judge.

Memo No. 11, 563-65

/R.M. Dt. 9.5.02

Copy forwarded for favour of information and necessary action
to :-

1. The Chief Secretary to the Govt of Assam , Dispur, Ghy-6.
2. The Chief Conservator of Forest , Assam .
3. The Divisional Forest Officer , Assam .

By Order ,

Certified to be true copy
Smali Advocate

ASST. REGISTRAR(B)

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(15) (2)

MINUTES OF THE MEETING ON ISSUES RELATING EVICTION OPERATION TO BE CARRIED OUT IN AMCHANG WILDLIFE SANCTUARY

Date: 18/08/2017

Time: 4 PM

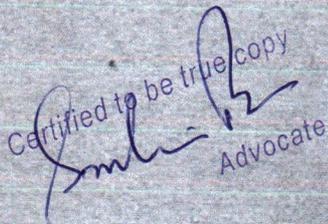
Venue: Office Chariber of Deputy Commissioner, Kamrup Metropolitan District, Guwahati

The discussion was chaired by Dr. M. Angamuthu, IAS, Deputy Commissioner, Kamrup Metropolitan District, Guwahati. Welcoming all the members present, he briefed about the objectives of the meeting. The main agenda of the meeting was regarding Eviction operation to be carried out in Amchang Wildlife Sanctuary. The members present in the meeting are enclosed in **Annexure-I**

After detail discussion on the issues the following decisions have been taken:

1. The proposed eviction operation will be started from 25th August onwards.
2. The Eviction operation will be started from two points, i.e.; one from the Sanctuary boundary near Khanapara and other from the Sanctuary boundary near Batahghuli.
3. Forest Department will arrange all logistic supports including Drinking Water, Foods and other support during eviction drive and it should make available by 24th August, 2017.
4. At least four teams of 50 nos. each; Assam Forest Protection Force should be arranged for smooth conduct of the eviction drive.
5. District Administration will arrange separate Medical Team, Fire Service team along with APDCL personnel to disconnect electricity connection in the proposed area positively by 24th August, 2017.
6. All the logistic support will be made available by Forest Department along with sufficient nos. of buses for shifting of evicted people as and when necessary.
7. Necessary arrangements for temporary shelter house for children, Women and Disabled person should be arranged on need base.
8. Deputy Commissioner asked all the members from Police, Forest and District Administration to co-operate each other and make the eviction drive successful for the greater interest of the state.

The meeting ended with vote of thanks from the chair.

Certified to be true copy

Advocate


(Dr. M. Angamuthu, IAS)
Deputy Commissioner,
Kamrup Metropolitan District,
Guwahati

- ✂ -

(1) (3)

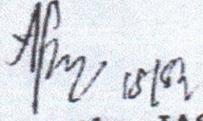
Memo No. A/Grue2/Amehamey/2017/618-26 Date: 18/08/2017

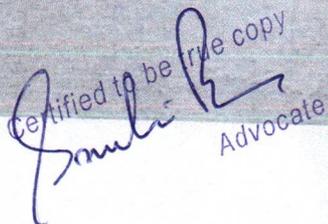
Copy for favour of kind information.

1. The Addl. Chief Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati.
2. The Commissioner & Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati.
3. The SO to the Chief Secretary to the Govt. of Assam, Dispur, Guwahati.
4. The Principal Chief Conservator of Forests & Head of Forest Force, Assam, Arranya Bhawan, Panjabari, Guwahati
5. The Principal Chief Conservator of Forests (Wildlife), Assam, Arranya Bhawan, Panjabari, Guwahati
6. The Conservator of Forests (Wildlife), Assam, Arranya Bhawan Panjabari, Guwahati

Copy for favour of kind information and necessary action.

1. The Commissioner of Police, City Guwahati.
2. The Deputy Commissioner of Police, East District.
3. The Deputy Commissioner of Police, Central District
4. The Divisional Forest Officer, Guwahati Wildlife Division.


(Dr. M. Angamuthu, IAS)
Deputy Commissioner,
Kamrup Metropolitan District,
Guwahati

Certified to be true copy

Advocate



Government of Assam
Environment and Forest Department

Office of the Principal Chief Conservator of Forest (WL) & Chief Wildlife Warden, Assam

No. WL/FG/PIL (Suo Moto) No. 27/2013/Part,

Dated 26th December 2017

To

The Additional Chief Secretary to the Govt. of Assam
Environment & Forest Department,
Dispur, Guwahati

Sub: Action taken on judgement dated 1-12-2017 in the matter of PIL (Suo Moto) No. 27 of 2013.

Ref: Order dated 1-12-2017 by Hon'ble Guwahati Court.

Sir,

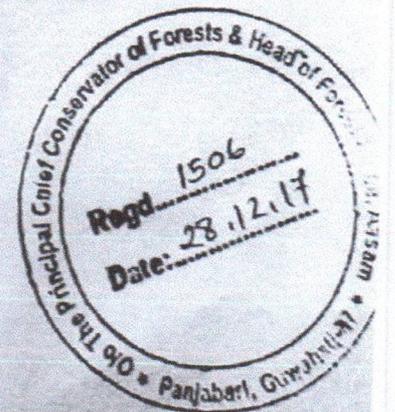
With reference to the subject cited above, I have the honour to inform you that Hon'ble Guwahati High court vide their Judgment dated 1-12-2017 (Copy enclosed for ready reference) directed the Government of Assam to work out a rehabilitation or compensation package or both for the genuinely affected person and accordingly allowed 2 (two) months' time to the state government to take steps in this regard. The case is further listed on 12-02-2017 for further order (s).

In this connection kindly take up the matter with the Deputy Commissioner, Kamrup (Metro), Guwahati for compliance of the direction as above so that further necessary action on eviction in Amchang wildlife sanctuary can be taken up. A committee under the chairmanship of the Deputy Commissioner may also be constituted involving officials from Assam Survey, DFO, Guwahati (Wildlife) Division and DFO, Kamrup (East) Division to settle all such cases and take further necessary action to make the Amchang Wildlife Sanctuary free from encroachment as directed by the Hon'ble Court.

Encl: As above.

Yours faithfully,

(N K Vasu)



Principal Chief Conservator of Forest & Head of Forest Force, Assam
Panjabari, Guwahati-37

Certified to be true copy
Advocate

(N K Vasu)

Judgement Date : 01/12/2017

Case No : PIL 27/2013

BEFORE

HON'BLE THE CHIEF JUSTICE MR. AJIT SINGH
HON'BLE MR. JUSTICE MANOJIT BHUYAN

(Ajit Singh, C.J.)

Mr. HK Das, learned counsel for the petitioner.

Mr. D Saikia, learned senior Additional Advocate General, Assam, assisted by Mr. RB Bora, learned Government Advocate for the respondents.

In the additional affidavit filed by the Secretary to the Government of Assam (Environment & Forest) Department, it is stated that from 27.11.2017 upto 29.11.2017 another drive to remove encroachments from Amchang Wildlife Sanctuary was carried out and as many as 1015 encroachments have been removed. According to the affidavit, still more than 1000 households are within the Sanctuary and they are yet to be removed. A prayer is, however, made to permit temporary suspension of eviction drive because in the large number of households, school going students, are preparing for annual examination and they shall suffer irreparably. It is also stated that as some of the evicted encroachers are spending their nights in the jungle and they have refused to leave the forest areas, the State Government on humanitarian ground is contemplating to work out a rehabilitation package for erosion and flood affected landless persons.

We appreciate the removal of encroachments from the Amchang Wildlife Sanctuary and also the desire of the State Government to work out a rehabilitation or compensation package or both for the genuinely affected persons. We, accordingly, allow 2 (two) months time to the State Government to take steps in this regard. Needless to mention that the State Government shall immediately remove all commercial establishments, more particularly, industrial establishments from the Amchang Wildlife Sanctuary. We also direct the State Government to ensure that encroachments do not mushroom again at the places from where they have been removed. We must mention that the State Government is under a statutory obligation to make the Amchang Wildlife Sanctuary free from encroachment and that the State Government will do everything to make it free from encroachment.

List the case on 12.2.2018 for further order(s).

[Search Case By Case No](#) : [Case Details](#) : [Extra Party Details](#) | [Home Page](#)

[back](#)

Sanjiv Kumar
Advocate

Dated - 01-12-2017

~~SG~~

CO



PET 20/2013

BEFORE

HON'BLE THE CHIEF JUSTICE MR. AJIT SINGH

HON'BLE MR. JUSTICE MANOJIT BHUYAN

(Ajit Singh, C.J.)

Mr. HK Das, learned counsel for the petitioner.

Mr. D Saikia, learned senior Additional Advocate General, Assam, assisted by Ms. RB Bora, learned Government Advocate for the respondents.

In the additional affidavit filed by the Secretary to the Government of Assam (Environment & Forest) Department, it is stated that from 27.11.2017 upto 29.11.2017 another drive to remove encroachments from Amchang Wildlife Sanctuary was carried out and as many as 1015 encroachments have been removed. According to the affidavit, still more than 1000 households are within the Sanctuary and they are yet to be removed. A prayer is, however, made to permit temporary suspension of eviction drive because in the large number of households, school going students, are preparing for annual examination and they shall suffer irreparably. It is also stated that as some of the evicted encroachers are spending their nights in the jungle and they have refused to leave the forest areas, the State Government on humanitarian ground is contemplating to work out a rehabilitation package for erosion and flood affected landless persons.

We appreciate the removal of encroachments from the Amchang Wildlife Sanctuary and also the desire of the State Government to work out a rehabilitation or compensation package or both for the genuinely affected persons. We, accordingly, allow 2 (two) months time to the State Government to take steps in this regard. Needless to mention that the State Government shall immediately remove all commercial establishments, more particularly, industrial establishments from the Amchang Wildlife Sanctuary. We also direct the State Government to ensure that encroachments do not mushroom again at the places from where they have been removed. We must mention that the State Government is under a statutory obligation to make the Amchang Wildlife Sanctuary free from encroachment and that the State Government will do everything to make it free from encroachment.

List the case on 12.2.2018 for further order(s).

Order downloaded on 04-02-2025 02:06:02 PM

Certified to be true copy

Advocate



WP(C) 5224/2017

BEFORE

HON'BLE MR. JUSTICE SUMAN SHYAM

Heard Mr. S. Borthakur, learned counsel for the petitioners.

Apprehending eviction from the land stated to be under their occupation since past 30 years, petitioners have approached this Court contending that the process of eviction is being carried out without following the due process of law.

The learned Government Advocate prays for some time to obtain instructions.

Issue notice of motion returnable on 18/09/2017.

Since Mr. D. Nath, learned Additional Senior Government Advocate, Assam, has entered appearance on behalf of all the respondents, no formal notice is called for in this case. However, extra copies of the writ petition, in requisite numbers, be furnished to the learned Government Counsel, within three days from today.

Also heard on the prayer of interim relief.

Having regard to the facts and circumstances of the case in its entirety, it is provided that till the returnable date status quo as on today, as regard the land under occupation of the petitioners, shall be maintained.

List again on 18/09/2017.

Certified to be true copy

Advocate

25-08-2017



~~SX~~

WP(C) 5224/2017
BEFORE
HON'BLE MR. JUSTICE SUMAN SHYAM

2017:GAU-AS:9767

Heard Mr. S. Borthakur, learned counsel for the petitioner. Also heard Mr. D. Saikia, learned Sr. Addl. Advocate General, Assam appearing for the State. Perused the Registry's note dated 28-08-2017, by means of which, the attention of this Court has been invited to the orders dated 29-10-2014 and 02-08-2017 passed by the Division Bench of this Court.

This writ petition pertains to eviction of encroachers presently being carried out in the reserve forest area of Amchang Jorabat in the district of Kamrup.

On 25-08-2017 this Court, while issuing notice of motion, had passed an order of status quo protecting the possession of the writ petitioners over the land under their occupation which apparently falls within the reserve forest. But the said conflicting order was passed by this Court being un-aware of the order dated 02-08-2017 passed by the Division Bench, in terms of which, the eviction of encroachers from the reserve forest land is being carried out. The order dated 02-08-2017 has been apparently suppressed by the petitioners. Mr. Borthakur, however, submits that his clients were unaware of the order dated 02-08-2017 passed by the Division Bench.

At this stage, Mr. Borthakur, learned counsel for the petitioner seeks leave of this Court to withdraw the writ petition with liberty to pursue appropriate remedy as may be available to his clients under the law. Said prayer of the petitioners counsel has not been opposed by Mr. Saikia, learned Sr. Addl. Advocate General, Assam.

In view of the above, this writ petition stands dismissed on withdrawal with liberty as prayed for.

Interim order dated 25-08-2017 stands vacated.

Certified to be true copy
Amulish
Advocate

28-08-2017



GOVERNMENT OF ASSAM
OFFICE OF THE RANGE FOREST OFFICER : SOUTH GUWAHATI RANGE
LOKHARA

Memo No. SG/30(a)/Eviction /2024/938

Date: 9/12/2024

To,

The Divisional Forest Officer
Kamrup East Division
Basistha, Guwahati-29

Sub: Regarding ejection of illegally constructed temporary CGI sheet dwelling house inside Garbhanga R.F.

Sir,

With reference to the subject cited above, I have the honour to inform you that on 29/11/2024 while performing patrolling duty by staffs of South Guwahati Range HQ. along with lady's staff at Sonkuchi area inside Garbhanga R.F. they have noticed 1 (One) no. of newly constructed CGI Sheet (Kuccha) house illegally. Then the patrolling team demolished/ejected the house. Photographs taken during the operation are enclosed herewith for your needful.

This is for favour of your kind information and necessary action.

Encl: As Stated above.

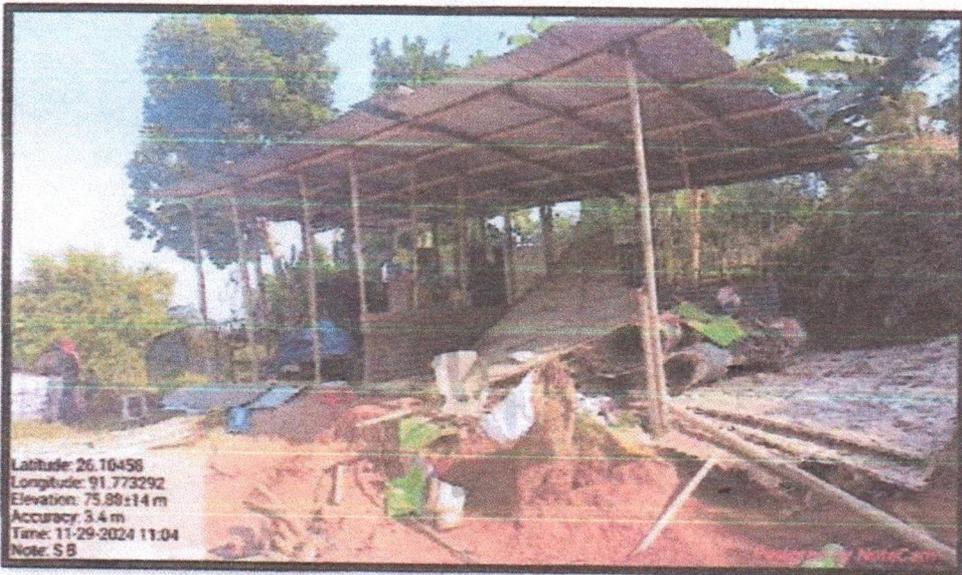
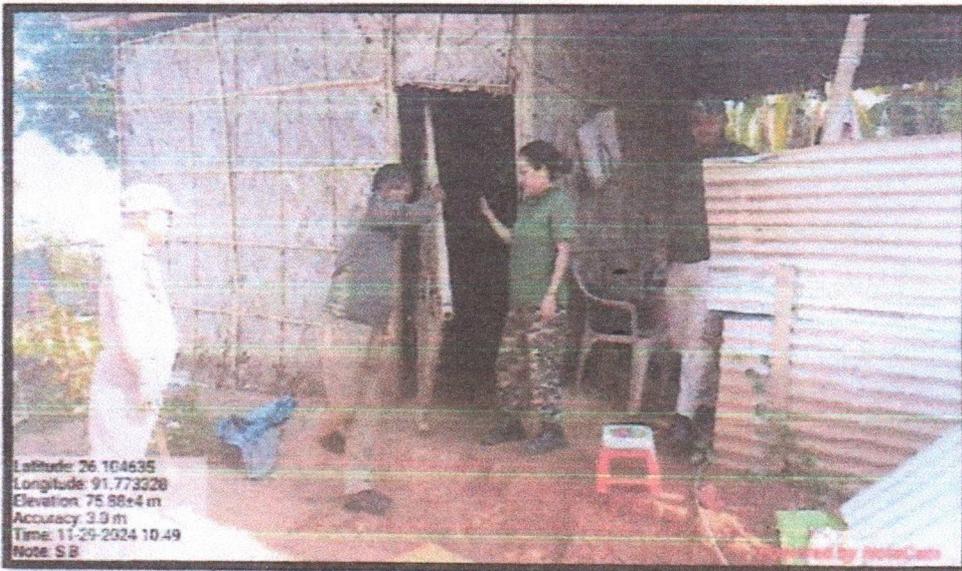
Yours faithfully,

Range Forest Officer
South Guwahati Range
Lokhara

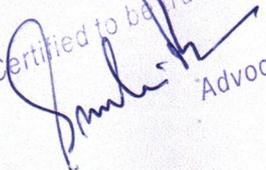
010
Certified to be true copy
Advocate



Dtd. 29/11/2024




 Range Forest Officer,
 South Guwahati Range
 Lakhara

Certified to be true copy:

 Advocate



GOVERNMENT OF ASSAM
OFFICE OF THE RANGE FOREST OFFICER : SOUTH GUWAHATI RANGE:
LOKHARA

Memo No. SG/30(a)/Eviction /2025/1050

Date: 07/01/2025

To,
The Divisional Forest Officer
Kamrup East Division
Basistha, Guwahati-29

Sub: Demolition of unauthorized structure inside Garbhanga RF.

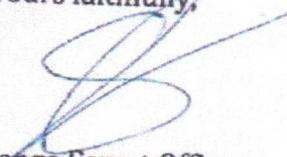
Sir,

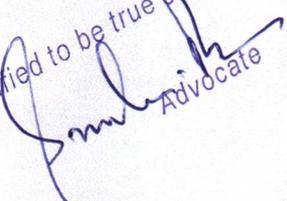
With reference to the subject cited above, I have the honour to inform you that on 03/01/2025 I along with staff of Range H.Q. & Basistha Beat 2 (Two) no's of illegally constructed pucca house have been demolished within the boundary of forest camp at Gajenpuri (so called) area inside Garbhanga R.F. During ejection operation nobody was found at the spot. Photographs taken during the operation are enclosed herewith for your kind consideration.

This is for favour of your kind information and necessary action.

Enclo: Report copy of BO Basistha Beat.

Yours faithfully,


Range Forest Officer
South Guwahati Rang
Lokhara

o/c
Certified to be true copy

Advocate

— X —
Typed copy

GOVT. OF ASSAM
OFFICE OF THE BEAT FOREST OFFICER: BASISTHA
BASISTH, GUWAHATI

Memo No. BB/04/Encroachment /18

Date 04.01.2025

To,
The Range Officer
South Guwahati Range
Lokhra , Ghy

Sub: Demolition of unauthorized structure inside Reserve Forest.

Ref: Memo No. BB/4/Encroachment /02 dt 12.12.2024.

Mem,

With reference to the subject cited above , I have the honour to inform you that, on dated 03.01.2025 unauthorized construction of pucca house in the boundary of forest camp at Gajenpuri area under Garbhanga Reserve Forest has been demolished by the South Guwahati Range HQ along with Basistha Beat Office team .

GPS Co Ordinate

26.10362 (N)

91.77906 (E)

This is for favour of your kind information & necessary action.

Yours Faithfully

Sd/- illegible

[Signature]
Certified to be true copy
Advocate

GOVT. OF ASSAM

: OFFICE OF THE BEAT FOREST OFFICER: BASISTHA:
BASISTHA: GUWAHATI

Memo No- B.B/04/Encroachment/18

Date- 04/01/2025

To, The Range forest officer
South Guwahati Range
LOKHRA, Any.

Sub: Demolition of unauthorized structure inside Reserved forest.

Ref: Memo No - BB/04/ Encroachment/01 Dtd - 12/12/2024.

Mem,
With reference to the subject cited above, I have the honour to inform you that, on dated 03/01/2025, ~~two~~ unauthorized construction of pucca house in the boundary of forest camp at Gajenpuri area under Garbhanga Reserved forest has been demolished by the South Guwahati Range HA along with Basistha Beat office team.

GPS Co-ordinate

26.10362 (N)

91.77906 (E)

This is for favour of your kind information & necessary action.

Yours Faithfully

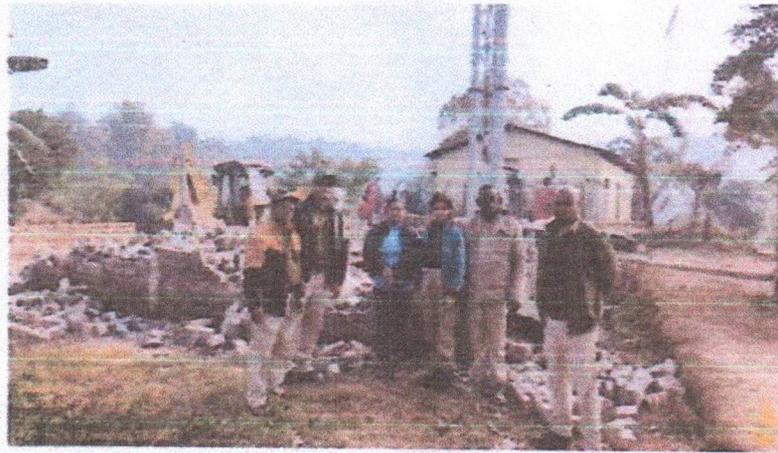

Basistha Beat
South Guwahati Range

Certified to be true copy

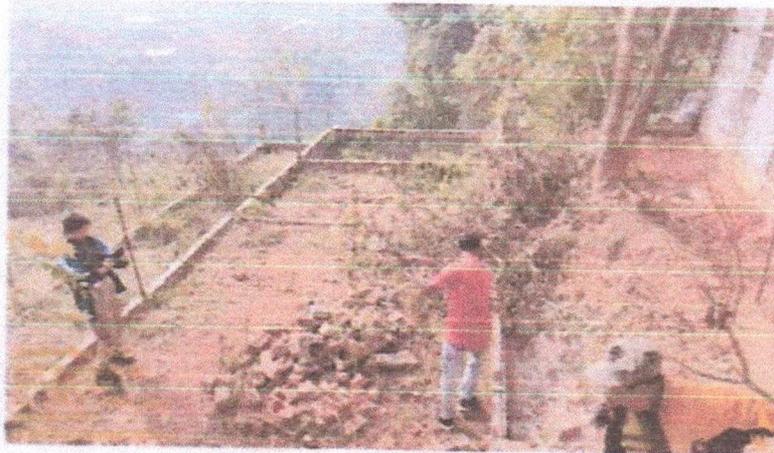
Advocate

~~83~~

Plot No. - 1



Plot No. - 2



[Handwritten Signature]
District Engineer
District Council, Mysore

Certified to be true copy
[Handwritten Signature]
Advocate

~~64~~
Typed copy

GOVT. OF ASSAM
OFFICE OF THE BEAT FOREST OFFICER: BASISTHA
BASISTH, GUWAHATI

Memo No. BB/04/Encroachment /01

Date 12.12.2024

To,
The Range Forest Officer
South Guwahati Range
Lokhra , Ghy

Sub: Encroachment assessment report inside the camps of Forest Camp.

Mem,

With reference to the subject cited above, I have the honour to inform you that, on dated 12.12.2024 as per schedule duly program, Basistha Beat Office along with Range HQ have visited at Gajenpuri area under Reserve Forest. On petrol duty, as have detected a active mobile power Pacca house in the boundary camp of Forest camp.

GPS Co Ordinate

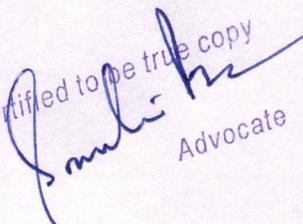
N = 26.10337

E = 91.77921

This is for favour of your kind information & necessary action.

Yours Faithfully

Sd/- illegible

Certified to be true copy

Advocate

~~62~~

GOVT. OF ASSAM
: OFFICE OF THE BEAT FOREST OFFICER: BASISTHA:
BASISTHA: GUWAHATI

Memo No- B.B/04/Encroachment/01

Date- 12/12/2024.

To, The Range Forest Officer,
 South Guwahati Range,
 Lokhara, Guwahati.

Sub: Encroachment assessment report inside the campus of Forest Camp.

Mem, with reference to the subject cited above, I have the honour to inform you that, on dated 12/12/2024 as per schedule duty program, Basistha Beat office along with Range Officer have visited at Gajenpuri area under Reserve Forest. On patrolling duty, we have detected a active mobile Tower Pucca house in the boundary campus of forest camp.

GPS Co-ordinate

N = 26.10337.

E = 91.77921

Encl: photographs of Forest Camp.

This is for favour of your kind information & necessary act

Yours faithfully

Sri Himangshu Talwar

Certified to be true copy
 Advocate



GOVERNMENT OF ASSAM
OFFICE OF THE RANGE FOREST OFFICER : SOUTH GUWAHATI RANGE
LOKHARA.

Memo No. SG/30(a)/Eviction /2024/ 565

Date: 17/08/2024

To,
 The Divisional Forest Officer
 Kamrup East Division
 Basistha, Guwahati-29

Sub: Regarding ejection of illegally planted rubber sapling inside Garbhanga R.F.

Sir,

With reference to the subject cited above, I have the honour to inform you that on 10/08/2024 while performing patrolling duty by staff of South Guwahati Range H.Q. at so called Sangma Nagar to 2 no. Nongtari road area inside Garbhanga R.F. staff have noticed that a certain forest area was illegally cleared and planted some rubber sapling and also constructed a thatch house by the miscreants. Then the patrolling team immediately damaged the rubber sapling and also demolished the thatch house from the area. During the operation, no miscreants was seen. Photographs taken during the operation are enclosed herewith.

This is for favour of your kind information and necessary action.

Enclo:

1. Photographs.
2. Field reports

Yours faithfully,

Range Forest Officer
 South Guwahati Range
 Lokhara

Certified to be true copy

 Advocate

- 67 -

Typed copy

To,
The Range Forest Officer
South Guwahati Range
Lokhra

Dated 11.08.24

Sub: Regarding ejection of rubber saplings inside Garbhanga RF.

Madam ,

With reference to the subject cited above, I have the honour to inform you that we were doing regular patrolling duty at so called Sangam Nagarto Nontari 2 non area of Garblonge RF, on dat. 10.08.2027. During our patrolling period we come to notice that a certain area has been cleared and some rubber saplings have been planted by some miscreants. After that, we have ejected the rubber saplings planted there and destroyed them . A newly built thatch house have also been demolished which may have built by the same miscreants at the same area.

This is for favour of your kind information and necessary action.

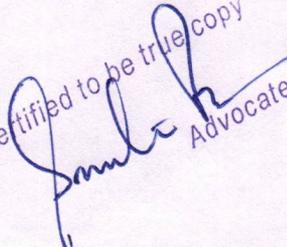
GPS Co Ordinates of the area:

N - 25.991325

E - 91.642267

Yours Faithfully.

S/d illegible

Certified to be true copy

Advocate

- 68 -

11/08/24

To,
The Range Forest officer
South Guwahati Range
Lokhore

dated - 11/08/24

Sub:- Regarding ejection of rubber saplings inside Garblange R.F.

Madam,
With reference to the subject cited above, I have the honour to inform you that we were doing regular patrolling duty at so called Sangma Nagan to Nongtari - 2 near area of Garblange R.F on dtd - 10/08/2024. During our patrolling period we came to notice that a certain area has been cleared and some rubber saplings have been planted by some miscreants. After that, we have ejected the rubber saplings planted there and destroyed them. A newly built thatch house have also been demolished which may have built by the same miscreants at the same area.

This is for favour of your kind information and necessary action.

Cr.P.S co-ordinates of the area:-

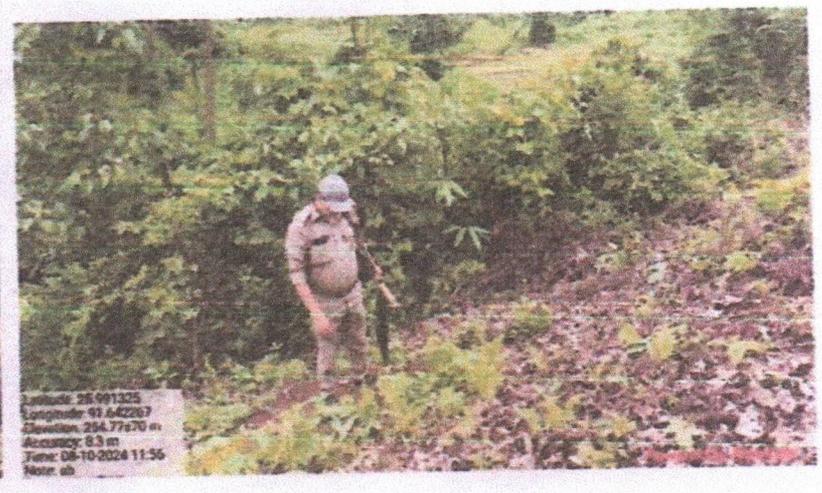
N - 25.991325
E - 91.642267

Yours faithfully
Sharif Islam

South Guwahati Range
Lokhore

Certified to be true copy
Advocate

- 69 -



Latitude: 25.991325
Longitude: 91.642267
Elevation: 254.77x70 m
Accuracy: 8.3 m
Time: 08-10-2024 11:36
Note: ab

Certified to be true copy
[Signature]
Advocate

[Signature]
Range Forest Officer
South Guwahati Range
Lakhara



GOVERNMENT OF ASSAM
OFFICE OF THE RANGE FOREST OFFICER : SOUTH GUWAHATI RANGE
LOKHARA.

Memo No. SG/30(a)/Eviction /2024/ 372

Date: 03/06/2024

To,

The Divisional Forest Officer
Kamrup East Division
Basistha, Guwahati-29

Sub: Regarding ejection of illegally constructed temporary camp hut with bamboo inside Garbhanga R.F.

Sir,

With reference to the subject cited above, I have the honour to inform you that on 31/05/2024 while performing patrolling duty by staff of South Guwahati Range H.Q. at Norlong area inside Garbhanga R.F. they have noticed that some miscreants illegally clearing forest area and constructed camp hut with bamboo. Then the patrolling team tried to apprehend the miscreants, but the miscreants managed to escape taking the shelter of dense forest and hilly terrain. So, the patrolling team demolished/ejected the temporary cap hut and seized 7 (Seven) no's of Dao, 3 (Three) no's of AXE and 2 (Two) no's of Small hand saw and taken to the Range HQ. for safe custody. Photographs taken during the operation are enclosed herewith for your needful.

This is for favour of your kind information and necessary action.

Enclo:

1. Seizure list.
2. Photographs.

Yours faithfully,

Range Forest Officer
South Guwahati Range
Lokhara

Certified to be true copy

Advocate

- 71 -
~~X~~

Typed copy

To,
The Range Forest Officer
South Guwahati Range

Dated 31.05.2023

Sub: Regarding patrolling and ejection report.

Madam ,

With reference to the subject cited above, I have the honour to inform you that as per yourorder I along with the other staffs of Range HQ have done patrolling duty towards Narlong area and along with the Assam Meghalaya border area of Garbhanga RF.

While we have been doing our patrolling duty we have notice that some miscreants illegally clearing the Forest area and built camp hut in side the Garbhanga RF when we trying to capture the culprit then they run away from the spot and entered into the Meghalaya area . After that we demolished the camp hut and collected the tools and materials etc . and seized the tools etc. Deposited the seized materials at Range HQ for safe custody .

This is for favour of your kind information and necessary action.

List of seized materials:

1. Dao – 7 Nos.
2. Axe – 3 nos.
3. Small hand saw-2 Nos.

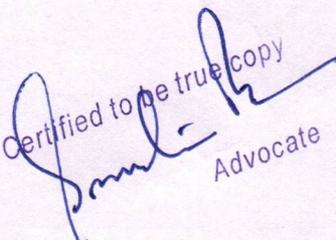
GPS Coordinates

- | | |
|-----------------|----------------|
| 1. N – 26.00826 | 2. N= 26.00831 |
| E – 9163624 | E 91.63633 |

Yours Faithfully.

S/d illegible

31.05.2024

Certified to be true copy

Advocate

- 72 -

To,

The Range forest Officer.
South Guwahati Range.

Dated - 31-05-2023

Subj:- Regarding patrolling and ejection Report.

Madam,

With reference to the Subject cited above I have the honour to inform you that as per your verbal order I along with the other staffs of Range HQ have done patrolling duty towards Noklong area and along the Assam Meghalaya border area of Garobhanga R. while we have been doing our patrolling duty we have noticed that some Miscreants illegally clearing the forest area and built a camp hut inside the Garobhanga R.F. when we trying to captured the culprit then they runaway from the spot and entered in to the Meghalaya area. After that we demolished the camp hut and collect their tools and materials etc. and seized the tools etc. Deposited the seized materials at Range HQ for safe custody.

This is for favour of your kind information and necessary action.

List of Seized Materials
mm mm mm

1. Dao - 7 NO'S
2. AXE - 3 NO'S
3. Small hand saw - 2 NO'S
(Kareat)

Yours faithfully,
mm mm

Md. Khajir Ali Talukder by Rang
South Guwahati Range
Dt. 31/5/2024

Gz. PS co-ordinates :-

① N = 26-00 826 ② N = 26-00 831
E = 91 63624 E 9 - 63633.

Certified to be true copy
Sanku
Advocate

- 73 -

SEIZER LIST

This day 31.05.2024, I Sri Khifr Ali Tulesdar Range of Garbhanga Forest Reserve have seized the following from the possession of SriS/o...Unknown VillageX..... P.OX.....P.Sx.....Distx.....for an offence committed at Norlong area U/s AFR24,25and 49 (1) of Garbhanga Forest in presence of the following eye witness.

AFR 1891 and Amendment Act, 1995

Seized materials :

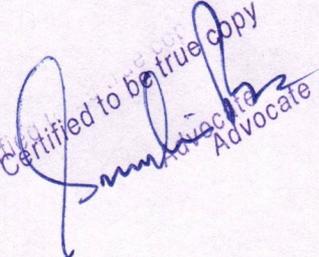
- 1. Dao – 7 Nos.
- 2.Axe – 3 nos.
- 2. Small hand saw-2 Nos.

Signature of witness

Signature of the Seizing Officer

Date 31.5.2024

Certified to be true copy
 Advocate



- 7X -

SEIZURE LIST

This day 31/5/2024 at about 11:30 AM
I Shri Khijin Ali Tulwada Dy Range of South Garabati Range have
seized the following from the possession of Shri.....

.....S/O un claimed
Village A P.O A P.S A

Dist. A for an offence Committed at Naklong area
U/S AFR 24, 25, and 19(1) of Garabati P.B in presence of the following eye
witness. AFR 1891 and Amendment Act 1995.

List of Seized properties

- 1. Dao - 7 Nos
- 2. Axe - 3 "
- 3. Small hand saw - 2 Nos
(Kakat)

Un claimed
Signature of Accused Person
Date 31.5.2024....

Signature of witness

1. Bhupen Ch Sarmah

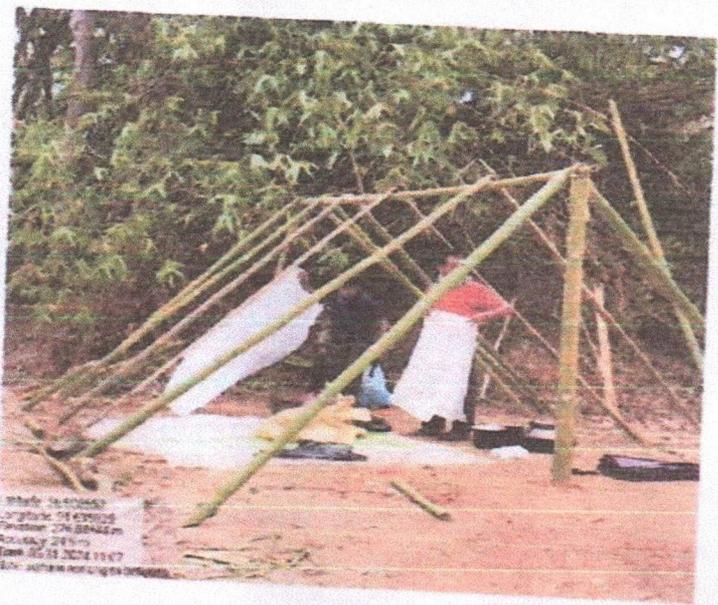
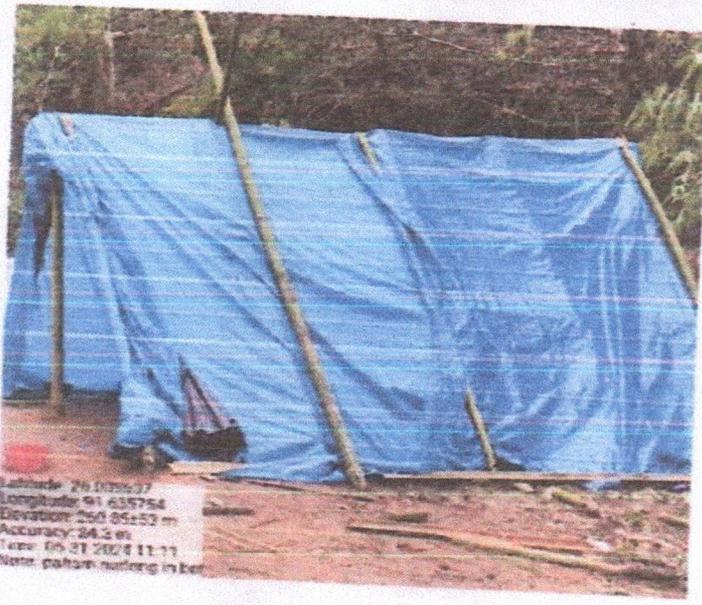
Certified to be true copy
[Signature]
Advocate

Mr. Khijin Ali Tulwada Dy Range

Signature of Seizing officer

Date 31/5/2024....

- 75 -



Certified to be true copy
[Signature]
 Advocate

~~76~~

**GOVERNMENT OF ASSAM
OFFICE OF THE RANGE FOREST OFFICER : SOUTH GUWAHATI RANGE
LOKHARA.**

Memo No. SG/30(a)/Eviction /2022/546

Date:- 03/09/2022

To,

The Divisional Forest Officer
Kamrup East Division
Basistha, Guwahati-29

Sub: Regarding ejection of illegally constructed temporary CGI sheet dwelling house inside Garbhanga R.F.

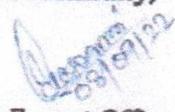
Sir,

With reference to the subject cited above, I have the honour to inform you that on 02/09/2022 an ejection operation done by Range H.Q. along with lady staff, 3 (Three) no's illegally constructed temporary CGI sheet dwelling house demolished at Seuj Nagar (So called) area of Garbhanga RF. During eviction operation nobody was found at the spot and no rule violated at this time. Photographs taken during the operation are enclosed herewith for your needful.

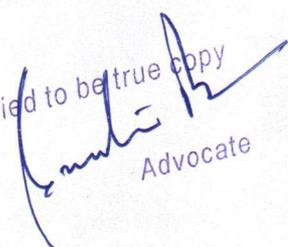
This is for favour of your kind information and necessary action.

Encl: As Stated above.

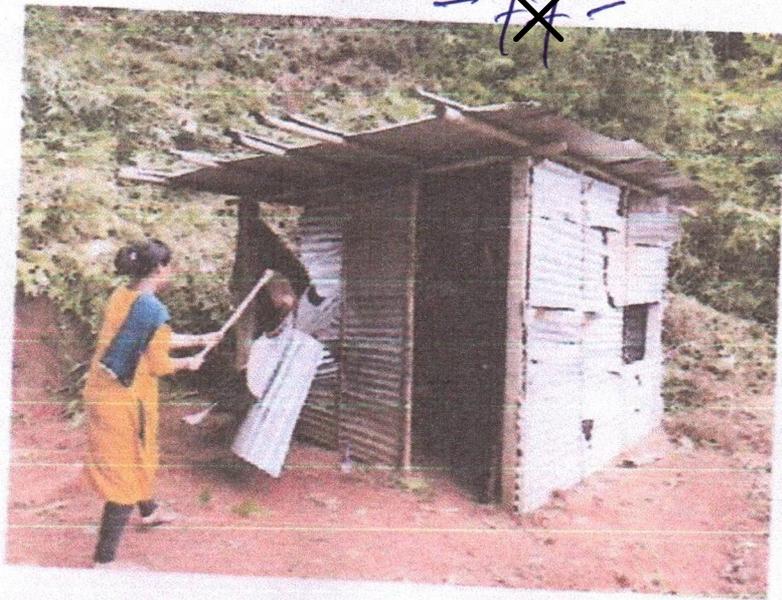
Yours faithfully,


Range Forest Officer
South Guwahati Rang
Lokhara

Certified to be true copy


Advocate

- 77 -



Certified to be true copy
Sanku
Advocate

~~3~~



**GOVERNMENT OF ASSAM
OFFICE OF THE RANGE FOREST OFFICER : SOUTH GUWAHATI RANGE:
LOKHARA.**

Memo No. SG/30(a)/Eviction /2022/179

Date:- 30/03/2022

To,
The Divisional Forest Officer
Kamrup East Division
Basistha, Guwahati-29

Sub: Regarding ejection of hut (Tin sali) inside Garbhanga R.F.

Sir,

With reference to the subject cited above, I have the honour to inform you that, today on 30/03/2022 Range H.Q. staff during their patrolling duty at Nalapara Nijorapar area of Garbhanga R.F. have noticed 7 (Seven) no's of newly constructed hut (Tin Sali with Bamboo & Tarza) and immediately the patrolling team ejected the hut and cleared the area. They have Seized 35 (Thirty five) no's of C.G.I. Sheet and taken to Range H.Q. for safe custody. 8 (Eight) no's of photographs of the operation are enclosed herewith for ready reference.

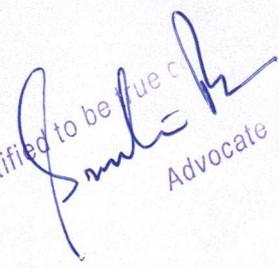
This is for favour of your kind information and necessary action.

Encl: As stated above.

Yours faithfully


Range Forest Officer
South Guwahati Rang
Lokhara

ele

Certified to be true c

Advocate

- 70 -

To,
The Range Forest Officer
South Guwahati Range
Lokhara

Sub: Regarding demolition of hut inside Garbhanga R.F.

Madam,

With reference to the subject cited above, I have the honour to inform you that As per your verbal instruction I along with other staff of South Guwahati Range H.Q. were performing regular patrolling duty inside Garbhanga R.F.. During our patrolling period we have noticed that some miscreants built 7 no's of Kaccha (Tin sali) house inside Garbhanga R.F. near Nalapara Nijorapar area. And then atone we ejected the Kaccha house and seized 35 no's CGI sheet and brought to the Range Office for safe custody during ejection time nobody was found the encroachment area.

This is for favour of your kind information and necessary action.

Encl: Photographs

Yours Faithfully

Nd. Khijin Ali Taheredor R-1

O/o Range Forest Office
South Guwahati Range
Lokhara

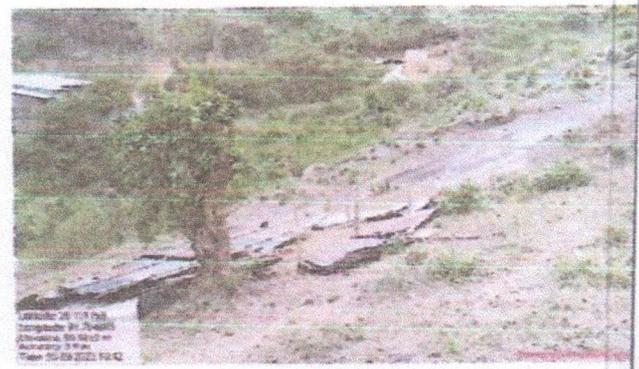
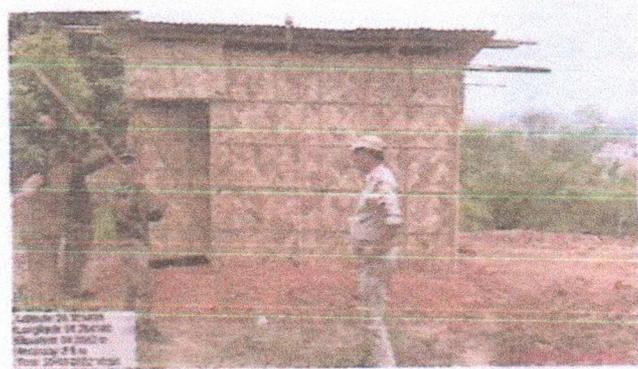
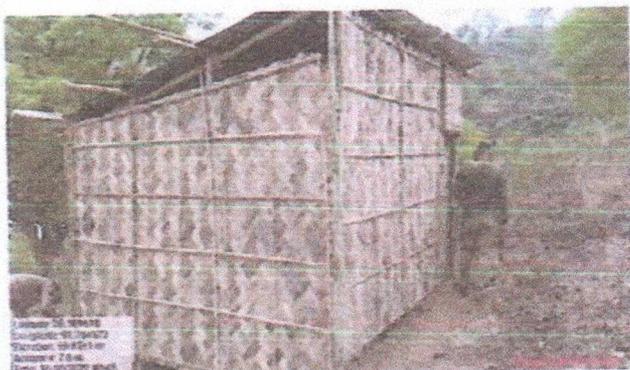
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[Signature]
Advocate

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Sanku
 Advocate

Range Forest Officer
 South Guwahati Range
 Lakhara



GOVERNMENT OF ASSAM
OFFICE OF THE RANGE FOREST OFFICER : SOUTH GUWAHATI RANGE:
LOKHARA.

Memo No. SG/30/Encroachment /2024/990

Date: 26/12/2024

To,

The Divisional Forest Officer
Kamrup East Division,
Basistha, Guwahati-29

Sub: Present status of encroachment in deferent location under South Guwahati Range Jurisdiction.

Sir,

With reference to the subject cited above, I have the honour to inform you that as per previous reports there were 1118 no's of household and approximately 100 ha. area under encroachment inside Garbhanga RF. Further, as per the current google earth map there has been an increase in the area under encroachment covering approx. 120.18 ha (taking Garbhanga KML file as reference). Also, the total no's of household has increased by 105 houses thus making a total of 1223 no's of household as on date.

This is for favour of his kind information and necessary action.

Enco: Encroachment assessment report.

Yours faithfully,

Range Forest Officer
South Guwahati Rang
Lokhara

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Advocate

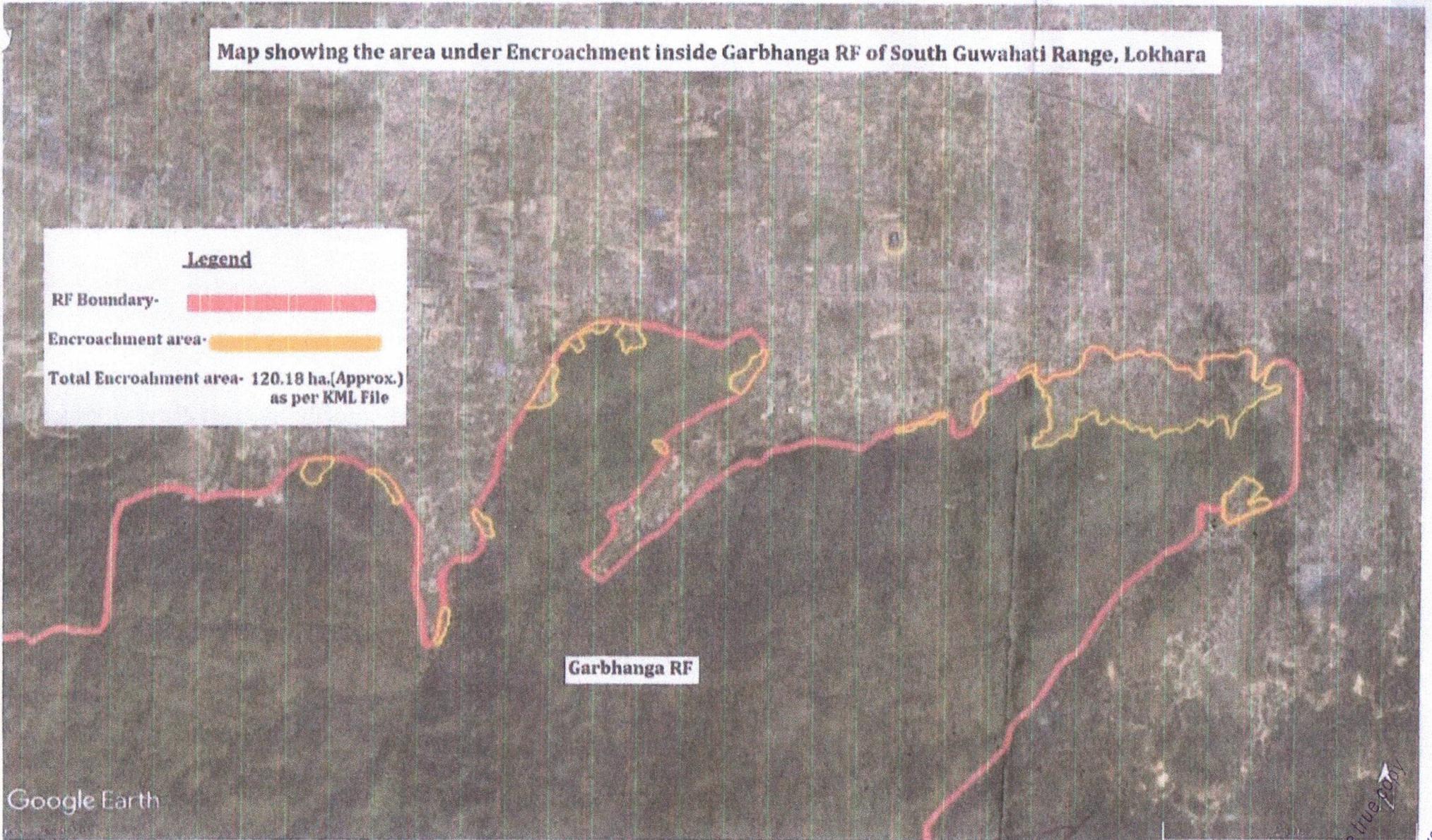
Map showing the area under Encroachment inside Garbhanga RF of South Guwahati Range, Lokhara

Legend

RF Boundary- 

Encroachment area- 

Total Encroachment area- 120.18 ha.(Approx.)
as per KML File



Google Earth

Garbhanga RF

Range Forest Officer
South Guwahati Range
Lakhara

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Sanku Advocate

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GOVERNMENT OF ASSAM
OFFICE OF THE RANGE FOREST OFFICER : SOUTH GUWAHATI RANGE
LOKHARA.

Memo No. SG/30(a)/Eviction /2022/537

Date:- 24/08/2022

To,

The Divisional Forest Officer
 Kamrup East Division
 Basistha, Guwahati-29

Sub: Regarding ejection of illegally constructed temporary CGI sheet dwelling house inside Garbhanga R.F.

Sir,

With reference to the subject cited above, I have the honour to forward herewith an ejection report submitted by Beat officer, Basistha Forest Beat, on 23/08/2022 in a joint ejection operation done by staff of Basistha Beat & Range H.Q. 11 (Eleven) no's illegally constructed temporary CGI sheet dwelling house demolished at Seuj Nagar (So called) area of Garbhanga R.F. and seized 25 (Twenty five) no's of C.G.I. sheet and taken to Beat office campus for safe custody Photographs taken during the operation are enclosed herewith for your needful.

This is for favour of your kind information and necessary action.

Encl: As Stated above.

Yours faithfully,

[Signature]
 24/08/22
 Range Forest Officer
 South Guwahati Rang
 Lohara

[Signature]
 Certified to be true copy
 Advocate



GOVERNMENT OF ASSAM
OFFICE OF THE FOREST BEAT OFFICER :: BASISTHA BEAT
BASISTHA

Memo No. BS/4/Encroachment/2022/115-16

Date. 23/08/2022

To,

The Range Forest Officer
 South Guwahati Range
 Lokhara

Sub: Regarding ejection of illegally constructed temporary CGI sheet dwelling house inside Garbhanga R.F.

Sir,

With reference to the subject cited above, I have the honour to inform you that today on 23/08/2022 in a joint operation of Basistha Beat & Range H.Q. staffs 11 (Eleven) no's illegally constructed temporary CGI sheet dwelling house demolished at Seuj Nagar (So called) area of Garbhanga R.F. and seized 25 (Twenty five) no's of C.G.I. sheet and taken to Beat office campus for safe custody. Photographs taken during the operation are enclosed herewith for your needful.

This is for favour of your kind information and necessary action.

Enclo: As Stated above.

Yours Faithfully,

[Signature]
 Beat Forest Officer
 Basistha Beat

Copy to: The Divisional Forest Officer, Kamrup East Division, Basistha for favour of his kind information and necessary action.

Beat Forest Officer
 Basistha Beat

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 Advocate

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House no. 1



Before



After

House no. 2

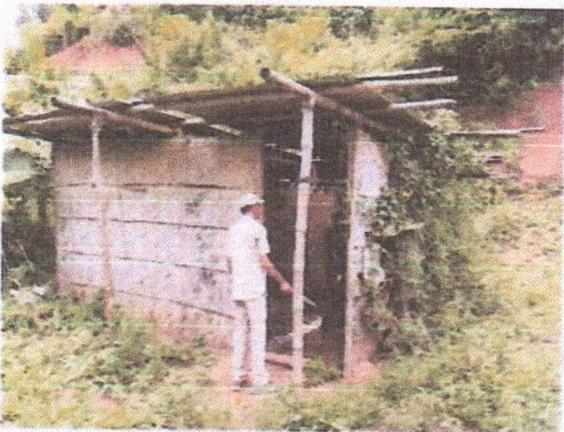


Before



After

House no. 3



Before



After

House no. 4



Before



After

Certified to be true
Sanku M
Advocate

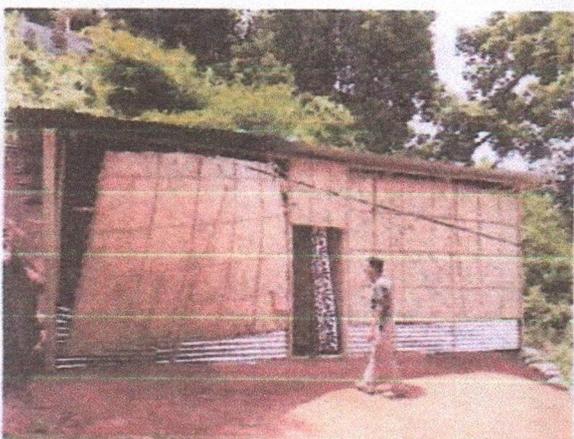
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Before



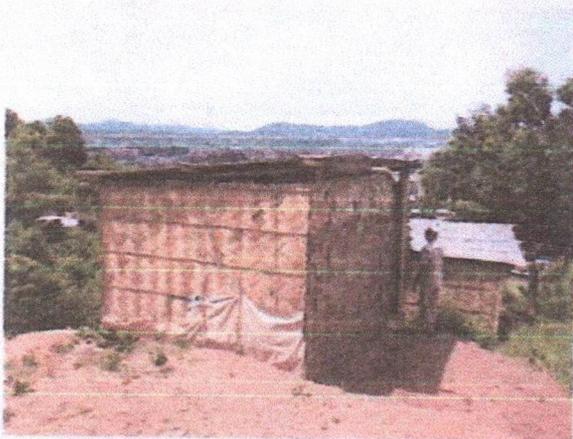
After



Before



After



Before



After



Before



After

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Advocates

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House no. 9



Before



After

House no. 10

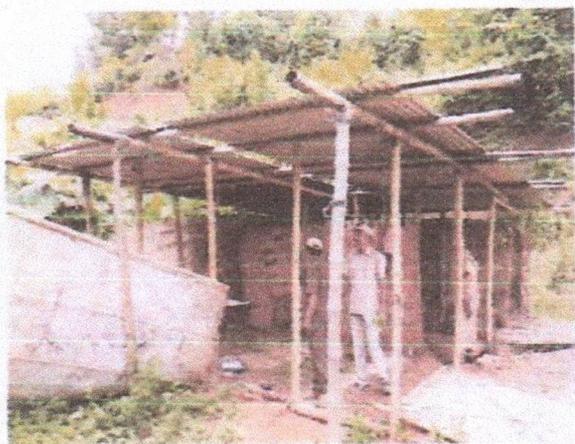


Before



After

House no. 11



Before



After

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[Signature]
Advocate



GOVERNMENT OF ASSAM
OFFICE OF THE FOREST RANGE OFFICER::: SONAPUR RANGE
SONAPUR

Date. 19.09.2022

Letter No. SP/138/Eviction/564

To,
The Divisional Forest Officer,
Kamrup East Division
Basistha.

Sub: Ejection of 2 nos. illegally constructed bamboo sheds inside Matapahar RF regds.

Sir,

With reference to the subject cited above, I would like to inform you that during Routine patrolling duty inside Matapahar RF, at around 7.00 A.M the patrolling team had detected 2(two) nos. of bamboo shed illegally constructed inside Matapahar RF nearing to the Boundary Pillar no.1 by some unknown miscreants. The area was thoroughly search but couldn't apprehend any miscreants. The two houses were dismantled completely. Some of the photographs are enclosed herewith. The GPS co-ordinates of the newly encroached sites were mentioned below:

No.1 Bamboo shed Co-ordinates: N 26°07'02.3"
E 92°03'18.3"

No.2 Bamboo shed Co-ordinates: N 26°07'02.368"
E 92°03'18.31"

This is for favour of your kind information and necessary action.
Encl: As stated.

Yours faithfully,

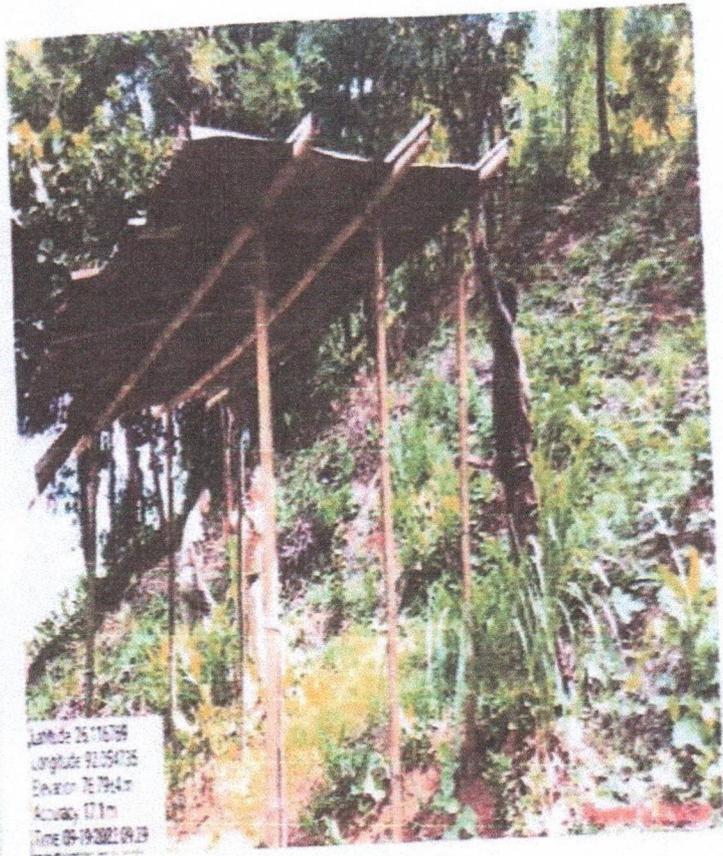
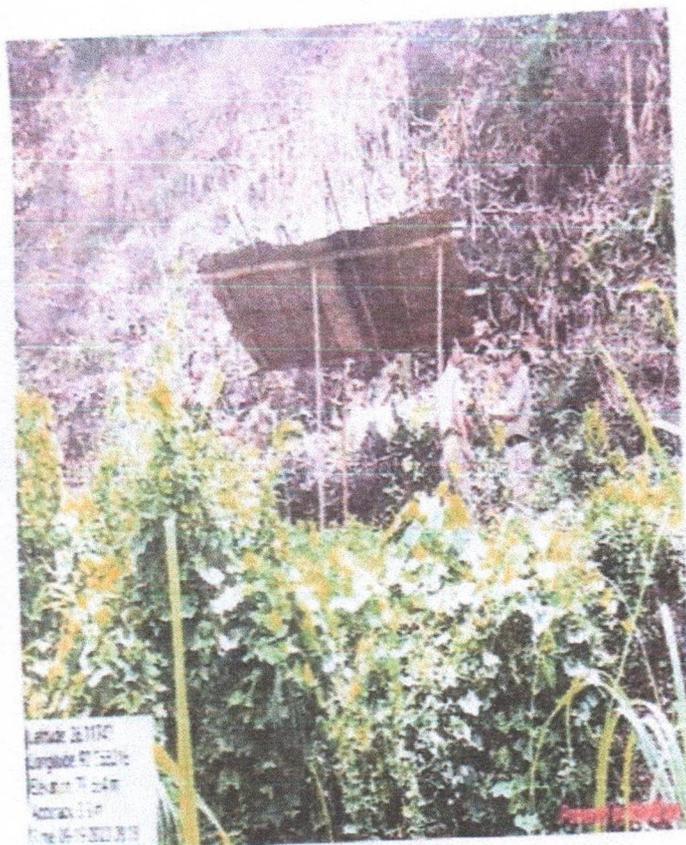
(Dr. Firfila Basumatary, AFS)
Range Forest Officer,
Sonapur Range
Sonapur

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Advocate

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Fig: House No. 1 illegally constructed inside Matapahar Reserve Forest



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Fig: House No. 2 illegally constructed inside Matapahar Reserve Forest

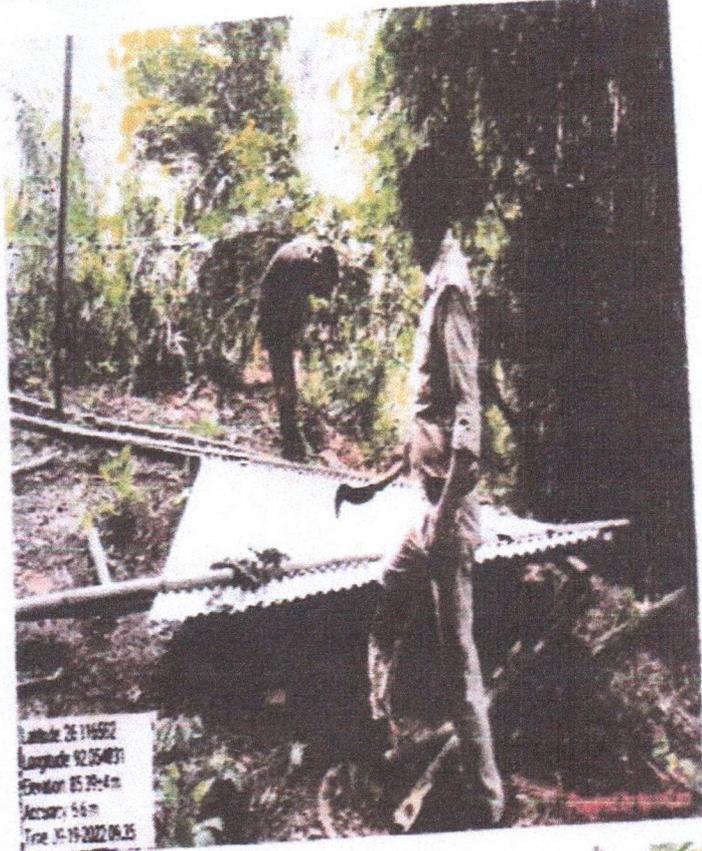


Fig: Boundary Pillar No. 1 at Matapahar RF

Submitted By

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[Signature]
 Advocate

RANGE FOREST OFFICER
 SONAPUR RANGE
 SONAPUR

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AL

We need to find the report to Hqs.

23/12/24
AL



GOVT. OF ASSAM

OFFICE OF THE RANGE FOREST OFFICER: SONAPUR RANGE,
SONAPUR



Letter No: SP/138/Eviction/Chamata RF/645

Date: - 23.12.2024

To,

The Divisional Forest Officer,
Kamrup East Division,
Basistha, Guwahati-29.

Sub:- Regarding eviction drive at Chamata Reserve Forest.

Sir,

With reference to the subject cited above, I have the honour to submit herewith the report on eviction drive at Chamata Reserve Forest with photographs.

This is for favour of your kind information and necessary action.

Encl: - As Stated Above

Yours Faithfully

Range Forest officer
Sonapur Range
Sonapur

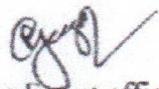
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Advocate

- 92 -

REPORT ON EVICTION DRIVE AT CHAMATA RESERVE FOREST

On dated 23.12.2024 an eviction operation was carried out to remove the illegal structure which falls inside the Chamata Reserve Forest. During the eviction drive Assistant commissioner from Dimoria Co-District was present as magistrate and Police staff from Sonapur Police Station along with CRPF personnel were present for maintenance of law & order. During the ejection drive Divisional Forest Officer, Kamrup East Division, Basistha along with Assistant Conservator of Forest, Staffs from Survey & Demarcation Range, Protection Squad Range, Sonapur Range was also present. The eviction drive was started at about 9:45 am. During the exercise 29 temporary and semi permanent shops, which were encroaching about 1.0 Ha Forest land of Chamata RF and 0.5 Ha of PWD road side land were freed from the encroachers. The operation was carried out smoothly without any resistance from the encroachers. The encroachers had dismantled their own temporary structures. After that we have used excavator to remove the concrete structures and other structures which were left behind. The eviction operation was completed at about 3:30 pm.


Range Forest officer
Sonapur Range
Sonapur

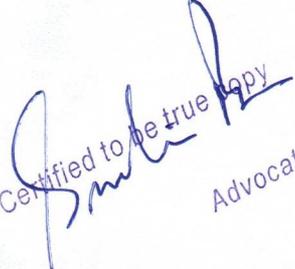
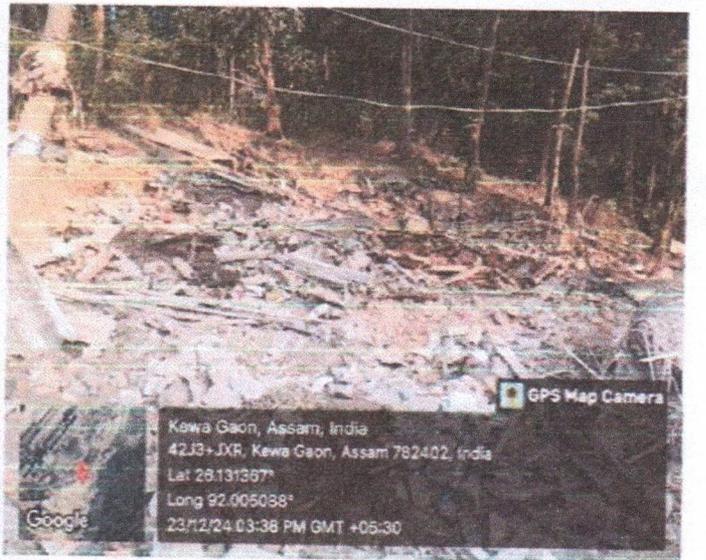
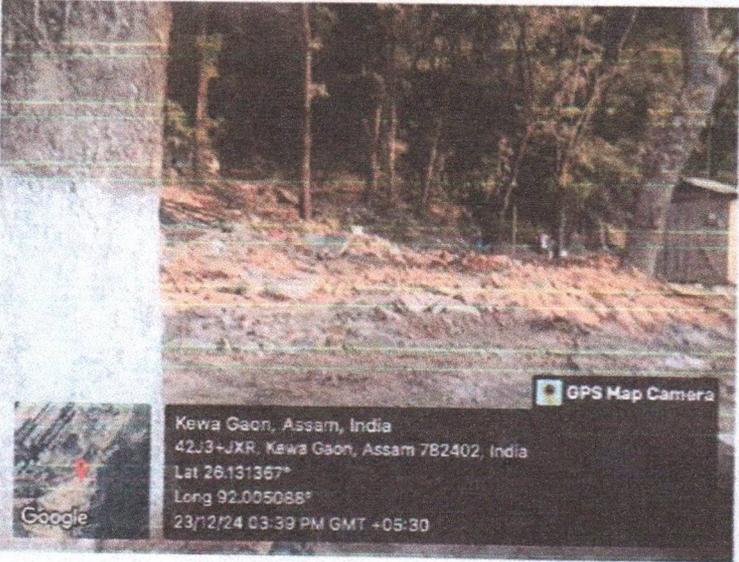
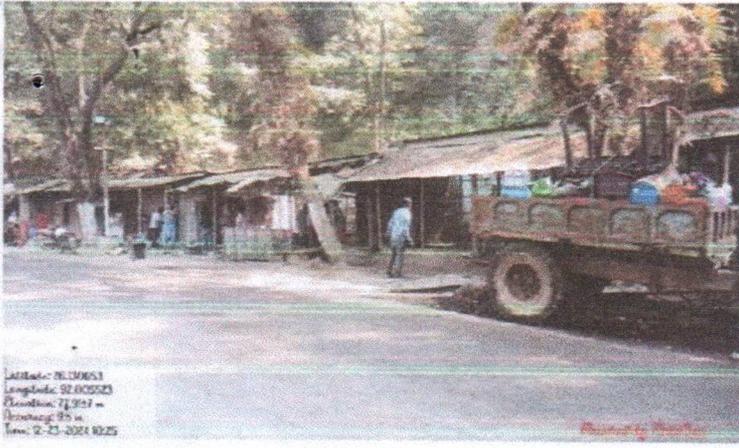

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Advocate

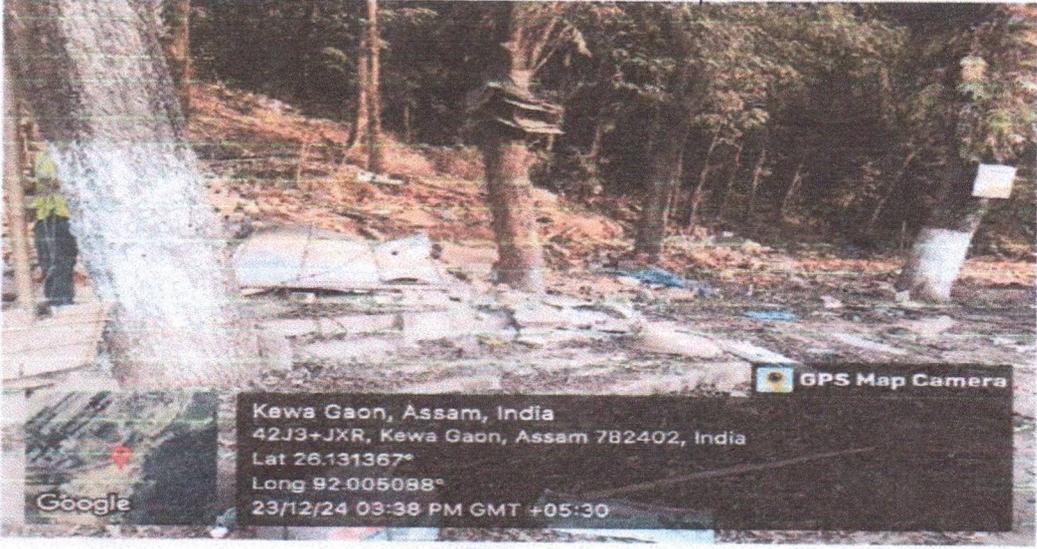
Fig:- Photographs of eviction drive at Chamata R.F



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 Advocate

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Advocate